SCHEME INFORMATION DOCUMENT

BOI AXA GOLD INCOME STABILISER FUND

(An Open - Ended Debt Scheme)

Offer of Units of Rs. 10 each for cash (at par) during the New Fund Offer and Continuous Offer for Units at NAV based prices

New Fund Offer Opens on: ________

New Fund Offer Closes on: ________

Scheme re-opens on: ______________

Name of Mutual Fund: **BOI AXA Mutual Fund**

Name of the Asset Management Company: **BOI AXA Investment Managers Private Limited**

Name of the Trustee Company: **BOI AXA Trustee Services Private Limited**

Addresses, Website of the entities:

BOI AXA Mutual Fund	**BOI AXA Investment Managers Private Limited**	**BOI AXA Trustee Services Private Limited**
51, 5th Floor, Kalpataru Synergy, Vakola, Santacruz (East), Mumbai – 400055. www.boiaxa-im.com	51, 5th Floor, Kalpataru Synergy, Vakola, Santacruz (East), Mumbai – 400055. www.boiaxa-im.com	51, 5th Floor, Kalpataru Synergy, Vakola, Santacruz (East), Mumbai – 400055. www.boiaxa-im.com

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, (hereinafter referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from, the AMC. The Units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document (SID) sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres / AMC Website / Distributors or Brokers.

This SID can be modified from time to time through an Addendum whenever a material change occurs. Such material change will also be filed with SEBI and circulated to all Unit holders or may be publicly notified by advertisements in newspapers subject to Regulations. Investors can obtain such Addenda from the Mutual Fund / its Investor Service Centres or distributors / AMC Website.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of BOI AXA Mutual Fund, Tax and Legal issues and general information, on the AMC Website www.boiaxa-im.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to the AMC Website.

Investors should kindly note that for making an investment decision, the investor should read the SAI in conjunction with the SID of the respective Schemes and not in isolation.

The Mutual Fund has not authorized any person to provide any information or representation not confirmed in the SAI and SID. Investors are advised, while taking investment decision, not to rely on any such information or representation that is not contained in the SAI / SID.

This Scheme Information Document is dated ____________.

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I. HIGHLIGHTS / SUMMARY OF THE SCHEME

<table>
<tr><td>Details</td><td>BOI AXA Gold Income Stabiliser Fund</td></tr>
<tr><td>Investment Objective</td><td>The Scheme seeks to generate income by investing in a portfolio of fixed income instruments and Gold Exchange Traded Funds.

There is no assurance that the investment objectives of the Scheme will be realized and the Scheme does not assure or guarantee any returns.</td></tr>
<tr><td>Asset Allocation Pattern</td><td>
<table>
<tr><th>Instruments</th><th>Indicative allocation (% of total assets) (Minimum – Maximum)</th><th>Risk Profile (High/ Medium/ Low)</th></tr>
<tr><td>Debt and Money market Securities/instruments*</td><td>60%^</td><td>Low to Medium</td></tr>
<tr><td>Gold ETFs</td><td>40%^</td><td>Medium to high</td></tr>
</table>
*Investments in Asset Backed Securities (Securitised debt) will not exceed 20% of the net assets as at the time of Purchase.
^The portfolio will be re-balanced at the beginning of every quarter (First 5 business days of the month following the quarter end) to bring the asset allocation in line with the levels as defined in the above table. During the quarter, the amount allocated to debt and gold may deviate from the pre-defined levels due to relative outperformance of one asset class over the other. However, the asset allocation pattern will be brought back to the pre-defined levels at the beginning of every quarter. For details, refer para on “How Will The Scheme Allocate Its Assets”.</td></tr>
<tr><td>Investment Options</td><td>The Scheme offers the following Options:

• Growth Option
• Bonus Option
• Dividend Option offering Dividend Re-investment and Dividend Pay-out facilities

Note: If the dividend payable under the Dividend payout option is less than or equal to Rs. 500/-, in that event the dividend amount will not be paid, but shall be compulsorily re-invested.</td></tr>
<tr><td>Default Option</td><td>Growth shall be default Option and Dividend Reinvestment Facility shall be the default facility under dividend option.</td></tr>
<tr><td>Unit Offer Price</td><td>• During NFO: Rs. 10/- per unit in cash
• During Ongoing Offer period: The price for purchase will be based on Applicable NAVs</td></tr>
<tr><td>Liquidity</td><td>The Scheme will offer Units for Purchase and Redemption at NAV related prices on every Business Day on an on-going basis

The Fund will endeavor to dispatch redemption proceeds within 3 Business Days from the acceptance of the Redemption request, but not later than 10 working days</td></tr>
</table>

Std Obs 9 / Std Obs 17 (a)		
		Further, units of the Scheme held in dematerialized mode in a Depository account shall be freely transferable.
Std Obs 9	**Benchmark**	Price of Gold (INR) – 40% Crisil Short Term Bond Fund Index – 60%
Std Obs 17 (a)	**Transparency / NAV disclosure**	After the closure of the NFO, the first NAV(s) will be published within 5 working days from the allotment date. Thereafter, NAVs will normally be determined at the close of every Business Day The AMC shall publish the NAVs on the AMC Website and of the Association of Mutual Fund in India – AMFI (www.amfiindia.com) for every Business Day The Scheme will publish Scheme portfolio details on a half-yearly basis, or such other basis as may be required by the Regulation, in a newspaper within one month from the close of each half year (i.e. March 31st & September 30th), or alternatively mailed to the Unit holders.
	Loads	Following Load Structure shall apply during the NFO period and the Ongoing offer period: **Entry Load** – Nil **Exit Load** – 1% if redeemed within 1 year from the date of allotment
		Note: In terms of SEBI circular no. SEBI/IMD/CIR No.4/ 168230/09 dated June 30, 2009, no Entry Load will be charged on any purchase applications, (including additional purchases, switch-ins, SIP). Direct Applications will also not attract any Entry Load. Upfront commission shall be paid directly by the investor to the AMFI registered Distributors based on the investors' assessment of various factors including the service rendered by the distributor.
	Minimum Application Amount & Minimum Additional Investment	**Single Investment:** ***Minimum application amount*** Rs. 5,000 and in multiples of Re. 1/- thereafter ***Minimum Additional investment:*** Rs.1000 and in multiples of Re. 1/- thereafter **Investment through SIP/STP:** ***Minimum installment amount*** Rs 1,000/- and in multiples of Rs 100 thereafter ***Minimum duration*** 12 months
	Minimum Redemption	Rs. 1,000/- (or equivalent Unit value) or account balance, which ever is lower

II. INTRODUCTION

Std Obs 2

A. RISK FACTORS

I STANDARD RISK FACTORS

1. Investment in Mutual Fund Units involves investment risks such as trading volumes, settlement risk, liquidity risk, default risk including the possible loss of principal.

2. As the price / value / interest rates of the securities in which the Scheme invests fluctuates, the value of your investment in the Scheme may go up or down. As with any investment in stocks, shares and securities, the NAV of the Units under the Scheme can go up or down, depending on the factors and forces affecting the capital markets. The various factors which impact the value of the scheme's investments include, but are not limited to, fluctuations in the bond markets, fluctuations in interest rates, fluctuations in gold prices, prevailing political and economic environment, changes in government policy, factors specific to the issuer of the securities, tax laws, liquidity of the underlying instruments, settlement periods, trading volumes etc.

3. Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the Scheme.

4. BOI AXA Gold Income Stabiliser Fund are only the names of the Schemes and do not in any manner indicate either the quality of the Scheme or its future prospects and returns.

5. While the Schemes will endeavour to declare dividend on scheduled frequencies, however, there is no guarantee or assurance that such dividend will be declared / paid and such declaration / payment is entirely subject to availability of distributable surplus.

6. The Sponsor is not responsible or liable for any loss or shortfall in Scheme's corpus arising or resulting from the operation of the Scheme, beyond the initial contribution of Rs. 1,00,000/- (Rupees One Lakh only) made by it to the Fund at the time of settling the Mutual Fund. The Associates of the Sponsor are not responsible or liable for any loss or shortfall resulting from the operation of the Scheme.

7. The present Scheme is not a guaranteed or assured return scheme and investors in the Scheme are not being offered any guaranteed / assured return.

II SCHEME SPECIFIC RISK FACTORS & SPECIAL CONSIDERATIONS

1. <u>Risk associated with investments in Bonds / Fixed Income Instruments</u>

a) Investment decisions made by the Investment Manager may not always be profitable.

b) ***Interest Rate Risk***: As with all debt securities, changes in interest rates will affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long term securities generally fluctuate more in response to interest rate changes than of shorter-term securities. Interest rate movements in the Indian debt markets can be volatile leading to the possibility of large price movements up or down in debt and money market securities and thereby to possibly large movements in the NAV.

In the case of floating rate instruments, an additional risk could rise because of the changes in the spreads of floating rate instruments. With the increase in the spread of floating rate instruments the prices can fall and with the contraction in the spreads of the floating rate instruments the prices can rise, other parameters being unchanged. Moreover, floating rate instruments which have periodical interest rate reset carry lower interest rate risk compared to a fixed rate debt instrument. However, in a falling interest rate scenario the returns on floating rate debt instruments may not be better than those on fixed rate debt instruments.

c) ***Liquidity or Marketability Risk*:** This refers to the ease at which a security can be sold at or near its true value. The primary measure of liquidity risk is the spread between the quoted bid price and the offer price quoted by a dealer. Liquidity risk is characteristic of the Indian fixed income market. Trading volumes, settlement periods and transfer procedures may restrict the liquidity of some of these investments. Different segments of the Indian financial markets have different settlement periods, and such periods may be extended significantly by unforeseen circumstances. The length of time for settlement may affect the Scheme in the event (a) it has to meet an inordinately large number of redemption or (b) of restructuring of the Scheme's investment portfolio. Securities that are unlisted also carry a higher liquidity risk compared to listed securities.

d) ***Credit Risk*:** Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security). However, even if no default occurs, the price of a security may go down because the credit rating of an issuer goes down. It must, however, be noted that where the Scheme has invested in Government Securities, there is no credit risk to that extent. However, corporate debt carries a higher risk and trade at a level higher than corresponding G-secs.

Normally, the value of a fixed income security will fluctuate depending upon the actual changes in the perceived level of credit risk as well as the actual event of default. Different types of securities in which the Scheme is invested carry different levels and types of risk. The credit risk in respect of Scheme assets portfolio thus may go up or down basis its investment pattern.

e) ***Re-investment Risk*:** This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme or from maturities in the Scheme are re-invested. The additional income from re-investment is the "interest on interest" component. The risk would arise if the above cash flows would have to be re-invested at lower interest rates than originally assumed as per the calculation of the YTM.

f) ***Repurchase Risk*:** The Scheme is open-ended. To provide liquidity to the investors, the Fund proposes to provide repurchase facility in the Scheme on every Business Day.

2. Risk associated with investments in Gold Exchange Traded Funds (ETFs):

Gold ETFs are launched by mutual funds within the framework of SEBI regulations. Currently, SEBI regulation allows Gold ETFs backed by physical gold only. Nonetheless, Gold ETF investments may be subject to substantial fluctuations in value.

1. ***Market Risk*****:** The NAV of Gold ETFs is closely related to the value of gold held by the Scheme. The value (price) of gold may fluctuate for several reasons and all such fluctuations will result in changes in the NAV of Gold ETFs. The factors that may affect the price of gold, among other things, include demand and supply for gold in India and in the global market, Indian and foreign exchange rates, domestic interest rates, inflation trends, trading in gold as commodity, legal restrictions on the movement/trade of gold that may be imposed by RBI, Government of India or countries that supply or purchase gold to/from India, trends and restrictions on import/export of gold jewellery in and out of India, etc.

2. ***Counter party Risk*****:** The underlying Gold ETF may have to buy or sell gold from the open market, which may lead to counter party risks for trading and settlement.

3. ***Bid - Offer Spread and Impact cost risk*****:** Bid - Offer Spread is the amount by which the ask price exceeds the bid price. The size of the spread will differ mainly because of the difference in liquidity of the Gold ETF. This liquidity could be influenced by several factors or risks that are related to trading of physical gold (example: loss, damage, limited access, demand for gold, counterparty risk etc.). Generally, the best bid and ask prices quoted in the market are for only small transactions. Larger transactions may have to be executed at even less favorable prices. The additional cost is called an impact cost. For e.g. if the ruling market price of a security is Rs.100/- one may be able to buy/sell small quantities at that price. But, if one wishes to buy/sell larger quantities he might have to pay /receive higher/lower price. Similarly, absence of adequate liquidity of Gold ETF units may impact the cost of purchasing and selling the Gold ETF units.

4. ***Liquidity risk related to the liquidity of Gold ETFs*****:** The underlying Gold ETF has to sell gold only to bullion bankers/traders who are authorized to buy gold. Though there are adequate number of players (commercial or bullion bankers) to whom the underlying Gold ETF can sell gold, it may have to resort to distress sale of gold if there is no or low demand for gold to meet its cash needs of redemption or expenses. This could have a negative price effect on the NAV.

5. ***Risks associated with Physical gold*****:** There is a risk that part or the entire underlying scheme’s gold could be lost, damaged or stolen. Access to it could also be restricted by natural events or human actions. Any of these actions may have adverse impact on the operations of the Gold ETF and consequently on the investment of the Scheme.

6. ***Indirect taxation*****:** For the valuation of gold by the underlying scheme, indirect taxes like customs duty, VAT etc. would also be considered. Hence any change in the rates of indirect taxation would affect the valuation of the Gold ETF.

(iii) Risk associated with investments in Derivatives

Mutual Funds are permitted to enter into derivatives transactions subject to Regulations. The Fund may use permitted derivative instruments like interest rate swaps, forward rate agreements or other derivative instruments as maybe permitted from time to time.

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Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability to identify such opportunities as well as to manage risks arising thereby. Identification and execution of the strategies to be pursued involve uncertainty and investment decisions may not always be profitable. No assurance can be given that the Fund Manager will be able to identify or execute such strategies.

Derivative investments carry certain risks and issues arising out of such dealings. The risks associated with the use of derivatives – either for hedging or for portfolio balancing - are different from, and possibly greater than, the risks associated with investing directly in securities and other traditional investments.

Certain other risks, one or more, that may arise consequent to use of derivatives are: risk of mis-pricing or improper valuation of derivatives, credit risk arising out of counterparty failing to honour its commitment, liquidity risk where the derivatives cannot be sold at prices that reflect the underlying assets, rates and indices, and price risk where the market price may move in adverse fashion.

Derivatives require the maintenance of adequate controls to monitor the transactions entered into, the ability to assess the risk that a derivative adds to the portfolio and the ability to manage the risks as a result of the possible failure of the counterparty to comply with the terms of the derivative contract.

(iv) <u>Risk associated with Securities Lending</u>

The securities forming assets of the Scheme may be lent in accordance with the prevailing securities lending Regulations, thus leading to arising of certain risks associated with the securities lending activity including counter party risk, possible loss of rights to the collateral put up by the borrower of the securities, inability of the approved intermediary to return the securities, timely or otherwise, deposited by the lender and likely loss of corporate benefits accruing to the lender in respect of the securities lent. The Fund may not be able to sell such lent securities and this can lead to temporary illiquidity.

(v) <u>Risk associated with Investing in Securitized Debt</u>

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The Scheme may be exposed to risks associated with investing in asset backed securities (ABS), i.e. securitised debt. The underlying assets in the case of investment in securitized debt could be mortgages (being mortgage backed securities (MBS)) or other assets like credit card receivables, automobile / vehicle, consumer durables, personal, commercial or corporate loans and any other receivables, loans or debt.

Securitised debt carry credit risk of the obligors and are dependent on the servicing of the PTC / Contributions, etc. However, these are off-set suitably by appropriate pool selection as well as credit enhancements specified by Credit Rating Agencies. However, the credit enhancement stipulated in a securitization transaction represents a limited loss cover only. Delinquencies and credit losses may cause depletion of the amount available under the cash collateral account and thereby the scheduled payouts of the investors may get affected if the amount available in the cash collateral account is not enough to cover the shortfall. In cases where the underlying facilities are linked to benchmark rates, the securitized debt papers may be adversely impacted by adverse movements in benchmark rates. However, this risk is mitigated to an extent by appropriate credit enhancement specified by Credit Rating Agencies. Securitised debt papers also carry the risks of pre-payment by the obligors. In case of pre-payments, it may result in reduced actual duration as compared to the expected duration of the paper at the time of purchase, which may adversely impact the portfolio yield. These securities also carry risk associated with the collection agent who is responsible for collection of receivables and depositing them.

(vi) Right to limit redemptions

The Trustee has the right, at its sole discretion, to limit redemptions under certain circumstances as mentioned under the heading 'Suspension of determination of NAV and Redemption of Units' in Section IV (A) (xvii) (a) of this Document.

(viii) Risks associated with transactions in units through Stock Exchange Mechanism

In respect of transactions in Units of the Scheme through NSE and/ or BSE or any other recognised stock exchange allotment and redemption of Units on any Business Day will depend upon the order processing/ settlement by NSE, BSE or such other exchange and their respective clearing corporations on which the Fund has no control. Further, transactions conducted through the stock exchange mechanism shall be governed by the operating guidelines and directives issued by NSE, BSE or such other recognised exchange in this regard.

B. MINIMUM NUMBER OF INVESTORS AND MAXIMUM HOLDING BY AN INVESTOR

As required by Regulations, the Scheme and individual Plan(s) with a separate portfolio, if any, under the Scheme shall have a minimum of 20 investors and no single investor shall account for more than 25% of the corpus of the Scheme/Plan(s). However, if at any time either of these conditions are not fulfilled, a period of three months or till the end of the succeeding calendar quarter, whichever is earlier from the close of the NFO of the Scheme, will be available to balance and to ensure compliance with these two conditions, failing which the provisions of Regulation 39(2)(c) of Regulations will become applicable automatically and the Scheme / Plan(s) shall be wound up by following SEBI guidelines and the Units would be redeemed at Applicable NAV. The two conditions mentioned above shall also be complied for each subsequent calendar quarter thereafter, on an average basis, as specified by SEBI. For this purpose, the average net assets of the scheme would be calculated daily and any breach of the 25% holding limit by an investor would be determined.

At the end of the quarter, the average of daily holding by each such investor will be computed to determine whether that investor has breached the 25 % limit over the quarter. If there is a breach of limit by any investor over the quarter, a rebalancing period of one month would be allowed and thereafter the investor who is in breach of the rule shall be given 15 days notice to redeem his exposure over the 25% limit. Failure on the part of the said investor to redeem his exposure over the 25% limit within the aforesaid 15 days would lead to automatic redemption by the Fund on the applicable Net Asset Value on the 15th day of the notice period.

C. POTENTIAL RISKS AND SPECIAL CONSIDERATIONS

1. Prospective investors in this Scheme should educate themselves or seek professional advice on:

   a) Legal requirements or restrictions relating to the acquisition, holding, disposal, or redemption of Units within their jurisdiction of nationality, residence, ordinary residence and domicile or under the laws of any jurisdiction to which they are subject; and

   b) Tax provisions on investments in the Scheme, capital gains, and other tax consequences relevant to their acquisition, holding or disposal, whether by way of sale or redemption of Units.

2. Prospective investors should not construe the contents hereof as advice relating to legal, taxation or investment matters and are advised to consult their own professional advisor(s) relating to the subscription, gifting, acquisition, holding, disposal (sale, transfer, switch or redemption or conversion into money) of Units and to the treatment of income (if any), capitalization, capital gains, any distribution, and other tax consequences within their jurisdiction of nationality, residence, domicile etc. or under the laws of any jurisdiction to which they are subject to.

3. The tax benefits described in this SID / in the SAI are as available under the prevailing taxation laws, which or whose interpretation may change from time to time. As is the case with any investment, there can be no guarantee that the current tax position or the tax position prevailing at the time of an investment in the Scheme will not undergo change. In view of the individual nature of tax consequences, each Unit holder is advised to consult his / her / their own professional tax advisor.

4. The AMC or its Sponsor or Shareholders or their associates, affiliates or group entities may either directly or indirectly invest in this Scheme and / or any other schemes, present or future, and such investment could be substantial. If these entities decide to offer a substantial portion of such investment for repurchase/redemption, it may have an adverse impact on the NAV of Units.

5. Neither this SID nor the Units being offered have been registered in any jurisdiction outside India. The distribution of this SID in certain jurisdictions may be restricted or subject to registration requirements and, accordingly, persons who come into possession of this SID are required to inform themselves about, and to observe, any such restrictions, as may be applicable. This SID does not constitute an offer or solicitation to any person within such jurisdiction and further are not being marketed in any such jurisdiction. The Trustee may compulsorily redeem any Units held directly or beneficially in contravention of these prohibitions.

6. It is the responsibility of any person in possession of this SID and of any person wishing to apply for Units pursuant to this SID to be informed of and to observe, all applicable laws and Regulations of such relevant jurisdiction including not subscribing to Units if so prohibited by their home jurisdiction.

7. The Fund may disclose details of the investor's account and transactions there under to intermediaries whose stamp appears on the investor's application form. Additionally, the Fund may disclose such details to the bankers, as may be necessary for the purpose of effecting payments to the investor. The Fund may also disclose such details to regulatory and statutory authorities / bodies as may be required or necessary.

D. DEFINITIONS & ABBREVIATIONS

I. Definitions

The following definitions / terms apply throughout this SID unless the context requires otherwise:

AMC or Investment Manager or Asset Management Company	Refers to BOI AXA Investment Managers Private Limited (Formerly, known as Bharti AXA Investment Managers Private Limited), incorporated under the provisions of the Companies Act, 1956 and approved by SEBI as an Investment Manager for BOI AXA Mutual Fund
AMC Website	Refers to website of the AMC at following url: http://www.boiaxa-im.com
Applicable NAV	NAV of the Business Day on which application for Purchase / Redemption / Switch is received at the ISCs, being official points of acceptance of transactions of the Fund, subject to the prescribed cut-off times, application value and applicable load and deduction of the balance proportionate unamortized expenses, wherever applicable
Application Form / Key Information Memorandum	A form for use by an investor to Purchase Units in the Scheme. Key Information Memorandum provides important information about the Scheme
Applications Supported by Blocked Amount or ASBA or ASBA Facility	An application containing an authorization given by an investor to block the application money in his specified bank account towards the subscription of Units offered during the NFO of a Scheme of the Fund. For an investor applying through ASBA, the application money shall be debited from his specified bank account only if his application is selected for allotment of Units. Such facility is known as ASBA Facility.
Business Day	Business Day is a day other than any one or more of the following: (a) Saturday and Sunday; (b) a day on which banks in Mumbai and/or Reserve Bank of India are closed for business or clearing; (c) a day on which there is no RBI clearing / settlement of securities; (d) a day on which the Bombay Stock Exchange and / or National Stock Exchange are closed or on which the securities cannot be cleared; (e) a day on which the money markets are closed or otherwise not accessible in Mumbai;

	(f) a day on which sale and repurchase of Units is suspended by the AMC or the Trustee for any reason; (g) in respect of a particular office(s) / ISC(s), a day on which normal business could not be transacted due to reasons like floods, storms, bandhs, strikes, any large scale utility, civic, transport or similar systems shutdown / disruption for any reason, any force majeure event etc or such reason as the AMC / Trustee may specify; (h) in respect of a particular ISC(s), the days on which the banks in that particular region or location are closed due to any local or regional holiday or for any other reason; and/or (i) any day on which the AMC's office in Mumbai is closed All applications received on days other than Business Days will be processed on the next Business Day at Applicable NAV Notwithstanding the above, the AMC reserves the right to declare any day as Business Day or otherwise at any or all ISCs or to change the definition of Business Day(s)
Calendar Year	A Calendar Year means period of 12 months commencing from 1st January and ending on 31st December in accordance with English Calendar
Controlling Branches (CBs) of the SCSBs	Branches of the SCSBs acting as coordinating branch with the Registrar and Transfer Agent of the Fund for the ASBA facility.
'Consolidated Account Statement' (CAS)'	'Consolidated Account Statement' (CAS) referred herein shall contain details of all the transactions during the month and unit holding as at the end of the month across all schemes of all the mutual funds.
Day or Calendar Day	Any day (including Saturday, Sunday and holiday) as per English Calendar
Designated Collection Centres	Collection Centres (other than ISCs) of Collection Banks, being Official Points Of Acceptance, for acceptance of applications for Purchase of Units under the Scheme during New Fund Offer Period. For clarity, Designated Collection Centres do not provide any investor or distributor services
Direct Application	Direct Application means application for Purchase of Units received from investors / Unit holders which is lodged directly at the ISCs or made through the AMC Website, and which does not bear stamp or code of any distributor, sub-distributor, agent or broker or not routed through any such intermediary
Dividend	Income distributed by the Fund on the Units of the Scheme, where applicable
Eligible Stock Brokers	Refers to stock brokers and clearing members of the Stock Exchange who are registered with the Stock Exchange for providing the Stock Exchange Facility; and who have complied with the requirements specified in SEBI circular MFD/CIR/10/310/01 dated September 25, 2001 regarding passing the AMFI certification examination. Such stock brokers and Clearing Members will be considered as Official Points of Acceptance as per SEBI

	Circular No. SEBI/IMD/CIRNo.11 /78450/06 dated October 11, 2006.
Financial Year	Financial Year refers to a period of 12 months commencing from 1st April of a year and ending on 31st March of the following year
Floating rate debt instruments	Floating rate debt instruments are debt securities issued by Central and / or State Government, corporates, PSUs or other entities with interest rates that are reset periodically. The periodicity of the interest reset could be daily, monthly, quarterly, half-yearly, annually or any other periodicity that may be mutually agreed with the issuer and the Fund. The interest of the instruments could also be in the nature of fixed basis points over the benchmark gilt yields or MIBOR.
Foreign Institutional Investor (FII)	Refers to Foreign Institutional Investors as defined in and registered under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995, as amended from time to time
Investment Management Agreement (IMA)	Investment Management Agreement dated November 16, 2007, including Investment Management Agreement dated May 24, 2012 between the Trustee and the AMC, and as may be amended from time to time
Investor Service Centres (ISC)	Refers to Investor Service Centres, as designated from time to time by the AMC, whether of the Registrar & Transfer Agent or AMC's own branches, being Official Points of Acceptance, authorized to receive application forms for Purchase / Redemption / Switch and other service requests / queries from investors / Unit holders
Load	A charge, not being Contingent Deferred Sales Charge, computed as a percentage of NAV that may be levied at the time of Purchase or Redemption or Switch of Units of the Scheme
Money Market Instruments	Commercial papers, commercial bills, treasury bills, Government securities having an unexpired maturity upto one year, certificate of deposit, usance bills, repos / reverse repos, and any other like instruments as specified by the Reserve Bank of India from time to time including MIBOR linked securities and fixed deposits
Mutual Fund or Fund or The Fund	BOI AXA Mutual Fund, a mutual fund constituted as a Trust under the provisions of the Indian Trust Act, 1882, and registered with SEBI under Registration No. MF/056/08/01 dated May 25, 2012.
Net Asset Value (NAV)	Net Asset Value of the Units of the Scheme (or any of Options having separate NAVs) calculated in the manner provided in the SAI / SID and in conformity with the SEBI Regulations as prescribed from time to time
New Fund Offer (NFO)	Offer of Units of the Scheme for Purchase by the Investors during the New Fund Offer Period
New Fund Offer Period	NFO Period is from ____, to _____, subject to extension, if any

NRI (Non-Resident Indian)	Means a person resident outside India who is a citizen of India or is a person of Indian origin as defined in Foreign Exchange Management Act or any Regulations thereunder.
Ongoing Offer	Offer of Units under the Scheme when it becomes open-ended after the closure of the New Fund Offer Period
Official Points of Acceptance	Refers to ISC and Eligible Stock Brokers, and for the purpose of submitting Redemption request will also include Depository Participants
Ongoing Offer Period	The period during which the Ongoing Offer for subscription to the Units of the Scheme is available
Purchase / Subscription	Subscription to / Purchase of Units of the Scheme
Purchase Price	The price (being Applicable NAV) at which the Units can be purchased, and calculated in the manner provided in this SID
Registrar and Transfer Agent or the Registrar	Karvy Computershare Private Limited, currently acting as registrar and transfer agent to the Scheme, or any other registrar and transfer agent appointed by the AMC from time to time
Repo / Reverse Repo	Sale / Purchase of Government Securities as may be allowed by RBI from time to time with simultaneous agreement to repurchase / resell them at a later date
Repurchase / Redemption	Repurchase of Units by the Scheme from a Unit holder
Repurchase / Redemption Price	Price (being Applicable NAV) at which the Units can be bought back / redeemed, and calculated in the manner provided in this SID
Reserve Bank of India (RBI)	Reserve Bank of India, established under the Reserve Bank of India Act, 1934, as amended from time to time
Scheme	Refers to BOI AXA Gold Income Stabiliser ("BAGISF") being offered under this SID as specifically mentioned or as the provides otherwise.
Stock exchange mechanism/ trading platforms	MFSS (platform offered by NSE), BSE StAR MF (platform offered by BSE) or any other recognised stock exchange trading plat form, with whom the AMC may register itself to facilitate transactions in mutual fund units.
Scheme Information Document (SID)	This document offering Units of the Scheme, and as modified from time to time
SEBI Act	Securities and Exchange Board of India Act, 1992 as amended from time to time
SEBI or the Board	The Securities and Exchange Board of India established under the SEBI Act
SEBI Regulations or the Regulations	The Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time, and includes any amendments,

	clarifications, guidelines, notifications, circulars or press releases issued from time to time by SEBI or any other statutory authority to regulate the operation and management of mutual funds
Self Certified Syndicate Bank or SCSB	A bank registered with SEBI that offers facility of applying in NFO through the ASBA Facility. ASBAs can be accepted only by SCSBs, whose names appear in the list of SCSBs as published by SEBI on its website at www.sebi.gov.in.
Sponsor or the co-sponsor	Bank of India and AXA Investment Managers are co-sponsors of the Fund
Statement of Additional Information (SAI)	A document issued by the Fund providing details pertaining to constitution of the Fund, AMC, Trustee etc. and certain tax, legal and general information, and to be read in conjunction with this SID. SAI is available on the AMC Website
Switching	Redemption of units in one scheme / plan or option of the Mutual Fund and simultaneous Purchase of units in another scheme / plan or option of the Mutual Fund, against the proceeds of above redemption.
Transaction Slip	A form prescribed for use by Unit holders to request additional Purchase or Redemption of Units in the Scheme, switch of Units, change in bank account details or for requesting any other service / facilities offered by the AMC and mentioned in Transaction Slip
Trust Deed or Reinstated Deed of Trust	Deed of Trust dated November 16, 2007, including reinstated deed of trust dated May 24, 2012 settled by the Sponsor establishing the Fund, and as may be modified from time to time
Trust Funds	Means assets, including portfolio of investments and cash and bank balances, and deposits, of the Fund. Assets of the Scheme are part of the Trust Funds
Trustee or The Trustee	BOI AXA Trustee Services Private Limited, Trustee of the Fund, a company incorporated and registered under the Companies Act, 1956 and approved by SEBI to act as such
Unit holder	A person holding Units in the Scheme of the Fund
Units	The interest of the Unit holders in the Scheme, which consists of each unit representing one undivided share in the assets of the Scheme

II. Abbreviations

ABS	Asset-backed Securities
AMC	Asset Management Company, being BOI AXA Investment Managers Private Limited

AMFI	Association of Mutual Funds in India
ASBA	Applications Supported by Blocked Amount
AOP	Association of Persons
BAGISF	BOI AXA Gold Income Stabiliser Fund
BSE StAR MF	BSE Stock Exchange Platform for Allotment and Repurchase of Mutual Funds
BOI	Bank of India
BRDs	Bills Re-Discounted
BSE	Bombay Stock Exchange Limited
CAS	Consolidated Account Statement
CBLO	Collateralised Borrowing and Lending Obligation
CD	Commercial Deposits
CDSC	Contingent Deferred Sales Charge
CP	Commercial Papers
CVL	CDSL Ventures Limited
ECS	Electronic Clearing System
EFT	Electronic Funds Transfer
ETF	Exchange Traded Fund
FII	Foreign Institutional Investor
FOF	Fund of Funds
FRA	Forward Rate Agreement, a type of fixed income derivative
GOI	Government of India
HUF	Hindu Undivided Family
IMA	Investment Management Agreement
IRS	Interest Rate Swap, a type of fixed income derivative
ISC	Investor Service Centre
KYC	Know Your Customer
LIBOR	London Inter-bank Offer Rate
MBS	Mortgage-backed Securities
MFSS	Mutual Fund Service System
MIBOR	Mumbai Inter-bank Offer Rate
NAV	Net Asset Value
NEFT	National Electronic Funds Transfer
NFO	New Fund Offer
NRI	Non-Resident Indian
NSE	National Stock Exchange of India Limited
NSDL	National Securities Depository Ltd
PAN	Permanent Account Number
PIO	Persons of Indian Origin
POA	Point of Acceptance
PTC	Pass Through Certificate
RBI	Reserve Bank of India
RTGS	Real Time Gross Settlement
SAI	Statement of Additional Information
SID	Scheme Information Document
SIP	Systematic Investment Plan
STP	Systematic Transfer Plan
ZCB	Zero Coupon Bonds

III. Interpretation

a. For the purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires: (a) the terms defined in this SID include the plural as well as the singular, and (b) pronouns having a masculine or feminine gender shall be deemed to include the other.

b. Words and expressions used herein but not defined herein shall have the meanings respectively assigned to them under the SEBI Act or the SEBI Regulations.

c. Reference to a Scheme shall, unless the intention is expressly contrary or will lead to impractical situation, include reference to any Plan (s) under such Scheme.

d. In the event of any contradiction between any Scheme specific provision / statement mentioned in the SAI vis -a- vis this SID, the provision / statement mentioned in this SID shall prevail to the extent of such contradiction.

E. DUE DILIGENCE CERTIFICATE

Std Obs 24

It is confirmed that:

1. The draft Scheme Information Document (SID) forwarded to Securities & Exchange Board of India (SEBI) is in accordance with the Securities & Exchange Board of India (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.

2. All legal requirements connected with the launching of the Scheme and also the guidelines, instructions, etc. issued by the Government of India and any other competent authority in this behalf, have been duly complied with.

3. The disclosures made in the SID are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the Scheme.

4. All the intermediaries named in the SID and Statement of Additional Information are registered with SEBI and till date such registration is valid.

For BOI AXA Investment Managers Private Limited

sd/-

Sandeep Dasgupta
Chief Executing Officer

Date : _________
Place : Mumbai
Note: The aforesaid Due Diligence Certificate dated _________ was submitted to the Securities and Exchange Board of India on ________

III. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An open-ended debt scheme

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME

The Scheme seeks to generate income by investing in a portfolio of fixed income instruments and Gold Exchange Traded Funds (ETFs).

There is no assurance that the investment objectives of the Scheme will be realized and the Scheme does not assure or guarantee any returns.

Std Obs 14

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS

The Asset Allocation Pattern of the Scheme under normal circumstances would be as under:

Instruments	Indicative allocation (% of total assets) (Minimum – Maximum)	Risk Profile (High/ Medium/ Low)
Debt and Money market Securities/instruments*	60%^	Low to Medium
Gold ETFs	40%^	Medium to high

Std Obs 4

*Investments in Asset Backed Securities (Securitised debt) will not exceed 20% of the net assets as at the time of Purchase.

^The portfolio will be re-balanced at the beginning of every quarter (First 5 business days of the month following the quarter end) to bring the asset allocation in line with the levels as defined in the above table. During the quarter, the amount allocated to debt and gold may deviate from the pre-defined levels due to relative outperformance of one asset class over the other. However, the asset allocation pattern will be brought back to the pre-defined levels at the beginning of every quarter.

Investment in debt derivatives instruments may be up to 50% of the net assets of the Scheme for the purpose of hedging and portfolio balancing purposes.

The Scheme may engage in stock lending not exceeding 20% of its net assets, and not more than 5% of the net assets would be deployed in stock lending to any single counter party.

Std Obs 15

D. WHERE WILL THE SCHEME INVEST

I. Debt and Money Market Instruments:

The corpus of Scheme will be invested Debt and money market instruments which include but are not limited to:

1. Debt obligations of the Government of India, state and local governments, government agencies, statutory bodies, public sector undertakings, scheduled commercial banks, non-banking financial companies, development financial institutions, supra-national financial institutions, corporate entities and trusts (which include securitized debt). As regards the investment in Government Securities such securities usually carry sovereign guarantee or guarantee of state government in case of central and state government securities respectively.

2. Debt and money market securities and such other securities as may be permitted under the Regulations from time to time.

3. Money market instruments including but not limited to, treasury bills, commercial papers, reverse-repo agreements, CBLOs (Collateralised Borrowing and Lending Obligation), CDs (Commercial Deposits) of scheduled commercial banks and development financial institutions, bills of exchange/promissory notes of public sector and private sector corporate entities, government securities with such maturity as indicated in the Asset Allocation Pattern indicated above.

4. Pass through, Pay through or other Participation certificates, representing interest in a pool of assets including receivables.

5. The non-convertible part of convertible debt securities.

6. Derivate instruments like Interest Rate Swaps, Forward Rate Agreements and such other derivative instruments permitted under the Regulations.

7. The debt securities could be listed, unlisted, privately placed or securitized debt securities including but not restricted to pass through certificates.

8. Any other instruments as permitted under the Regulations from time to time.

The Scheme will not make investments in Foreign Securitised Debt.

The Scheme will invest only in investment grade securities that are rated investment grade by domestic credit rating agency authorized to carry out such activity such as CRISIL, ICRA, CARE or FITCH or in unrated debt securities, which the Investment Manager believes to be of equivalent quality. Where investment in unrated debt securities is sought to be made, the specific approval of the Board of Directors of the AMC and Trustee shall be obtained prior to investment. In-house research by the Investment Manager will emphasize on credit analysis, in order to determine credit risk.

II. Investments in units of Gold Exchange Traded Funds (ETFs):

The Scheme will invest in Gold ETFs managed by BOI AXA mutual fund (if and when launched) as well as other mutual funds in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations.

III. Investments in units of mutual fund schemes:

To avoid duplication of portfolios and to reduce expenses, the Scheme may also invest in debt and liquid schemes managed by the AMC or in the debt and liquid schemes of any other mutual funds (without charging any fees) in conformity with the investment objective of the Scheme and in terms of the prevailing SEBI (MF) Regulations. Provided the aggregate inter-scheme investment made by all the schemes under the same management or in schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund.

IV. Investments in Securitised Debt

As and when investment in asset backed securities would be made by the Scheme, following factors would be considered:

1) The fitment of risk profile of securitised debt into the risk appetite of the Scheme:
   The prime twin concerns for securitized debt (single loan /asset pool PTCs) would be credit and liquidity risks. For consideration of investment, the securitized debt would be of rating (at the time of investment) and maturity as per the risk limits framed for the scheme.

2) Policy relating to originators based on nature of originator, track record, NPAs, losses in earlier securitized debt, etc:
   The policy framework would follow an analytical approach to generate a view / recommendation on the strength of an originator's credit quality. The focus of the analysis encompasses significant credit events in terms of default risk as well as variation in credit quality over time. The parameters evaluated would include (but not be limited to):
   - Business Risk Assessment including Economic Setting as well as Industry Analysis in terms of the competitive dynamics of the market in which the company / issuer operates;
   - Originator reputation and quality of management;
   - Detailed Financial Analysis of the issuer and rating of issuer; and
   - Track record of historical Pass Through Certificates issued by Originator.

3) Risk mitigation strategies for investments with each kind of originator:
   Alongwith analysis of asset pool characteristics, analysis on the strength of the originator would be carried out. This would be in accordance with the internal credit approval process which follows a multi pronged approach on analysis and approval of any credit. A combination of qualitative and quantitative factors would be considered for assessment and credit score would be arrived basis the same. Additionally for securitized debt, factors such as size, reach, loan pool concentrations, historical collection efficiency metrics and track record would also be considered.
   For investment by the Scheme, internal risk limits on allowable exposure to asset backed securities are framed and enforced. Additionally, exposure limits based on asset pools (such as housing, automobile, two wheelers, personal loans) are applied to negate concentration risk and overexposure of a particular asset class.

4) The level of diversification with respect to the underlying assets, and risk mitigation measures for less diversified investments:
For each originator's pass through certificates under consideration, risk measures such as asset type, pool structure, historical default rates, credit enhancements, average loan ticket size, geographical concentrations, collection efficiencies, pool seasoning and rating is considered. Analysis would focus on three areas:

   i) Analysis of underlying collateral:
      • Fixed/floating rate pricing, special pricing structures such as teaser rates, if any, provisos for lender to change rates;
      • Geographic / demographic diversification of assets;
      • Portfolio Seasoning;
      • Specific Default - Recovery drivers for each asset class.

   ii) Analysis of ABS structure:
      • Senior / subordinate tranches structure;
      • Over collateralization;
      • Cash Collateral and operation of the same in terms of separate account under control of SPV trustees;
      • Guarantee or Corporate Undertaking.

   iii) Analysis of entities involved;
      • Servicer;
      • Originator;
      • Guarantor.

5) Minimum retention period of the debt by originator prior to securitization:
Though no minimum retention period is specified as such, pool seasoning, credit enhancements like cash collateral etc.; and extant interest of the originator would be analysed so that originator bears adequate extent of pool risk and for estimating pool quality.

6) Minimum retention percentage by originator of debts to be securitized:
No minimum retention percentage is specified as such. Retention percentages in form as support tranche held by the originator is given importance while analyzing the strength of the security and securitized structure.

7) The mechanism to tackle conflict of interest when the mutual fund invests in securitized debt of an originator and the originator in turn makes investments in that particular scheme of the fund:
As and when such investments are made, mechanism would be put in place to cause review of transactions and take necessary steps to avoid conflict, or to rectify it.

8) In general, the resources and mechanism of individual risk assessment with the AMC for monitoring investment in securitized debt:
The AMC has an internal credit risk assessment team which assesses credit rise of issuers. There is segregation between credit assessment and fund management teams to obviate conflict of interest. The credit assessment team monitors the credit quality of approved issuers through financial results (as available) and news and updates.

The AMC/ Trustee may review and modify the above provisions from time to time as deemed fit subject to regulations.

Std Obs 15

V. Investment in Debt Derivatives

In terms of Circular No. MFD.BC.191/07.01.279/1999-2000 and MPD.BC.187/07.01.279/1999-2000 dated November 1, 1999 and July 7, 1999 respectively issued by the Reserve Bank of India permitting participation by Mutual Funds in Interest Rate Swaps and Forward Rate Agreements, the Scheme may use derivative instruments for the purpose of hedging and portfolio balancing. Further, the guidelines issued by Reserve Bank of India from time to time for forward rate agreements and interest rate swaps and other derivative products would be adhered to. The risks associated with the use of derivatives include, but are not limited to basis risk, hedging risk, market risk, counterparty risk, and settlement risk, and are different from or possibly greater than, the risks associated with investing directly in securities and other traditional investments.

Concepts and Examples:

Interest Rate Swaps (IRS)

A swap is an agreement between two Counterparties to exchange cash flows in the future. A swap agreement defines the cash flow exchange dates and the calculation methodology for the cash flows. The calculation of the cash flows usually depends on one or more market variables. Transactions in which the two parties agree to make periodic payments to one another linked to specific interest rates on a notional principal are called Interest Rate Swaps (IRS).

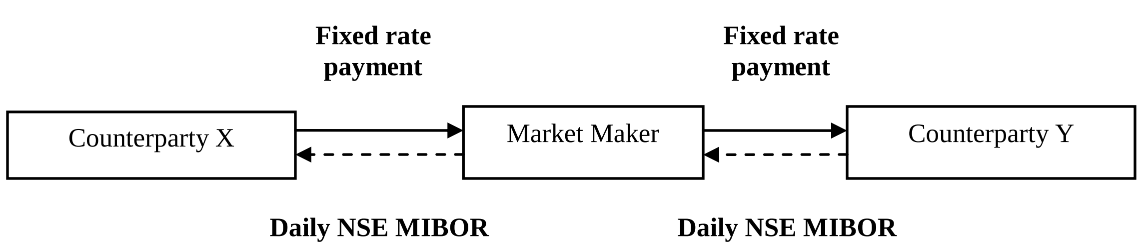
The most common type of swap is a "plain vanilla" interest rate swap. It is characterized by-

- Predetermined fixed interest rate
- Variable or floating interest rate which is reset periodically
- Notional principal amount which is never exchanged
- Time period of the swap
- Exchange of net interest payment on predetermined fixed dates

The floating rate in many interest rate swap agreements is the London Interbank Offer Rate (LIBOR) or in the case of India is the Mumbai Interbank Offer Rate (MIBOR). MIBOR is the rate of interest offered by banks on uncollateralised deposits from other banks in the Indian market.

Participants in the swap market use interest rate swaps to transform one type of interest liability into another. The primary reason to enter into an IRS agreement is to hedge interest rate exposures.

A Typical 5 year Overnight Index Swap (OIS)



Illustrative Terms of Agreement

Fixed Interest Rate	: 7% p.a.
Floating interest Rate	: NSE MIBOR reset daily
Notional Principal Amount	: INR 100 Crore
Period of Agreement	: 5 years
Payment Frequency	: Semi-annual
Value Date of Swap	: 4th June 2007
Maturity Date of Swap	: 4th June 2012
First Reset Date	: 4th December 2007

At the end of the first 6 months (183 days) from 4th June to 4th December, 2007

Fixed Leg Payment (Counterparty X)

INR 3,50,95,890 = (INR 1,00,00,00,000)*(7%)*(183 days/365 days)

Floating Leg Payment (Counterparty Y)

Suppose, the daily compounded NSE MIBOR rate is 6%
INR 3,00,82,192 = (INR 1,00,00,00,000)*(6%)*(183 days/365 days)

Usually in an interest rate swap the net interest amount is exchanged between the two Counterparties. In the above case the fixed-rate payer (Counterparty X) will pay the floating-rate payer (Counterparty Y) a net amount of INR 50,13,699 = INR 3,50,95,890 – INR 3,00,82,192

Swap agreements which are private agreements between two Counterparties has market risk as well as credit risk. However, potential losses from swap defaults are much less than potential losses on a loan default with the same potential. This is because the monetary exchanges are only the net interest amounts and not the principal amount.

Forward Rate Agreement (FRA)

A Forward Rate Agreement (FRA) is an over-the-counter (OTC) agreement that a certain interest rate will apply to a fixed notional principal for a specified future period of time. As in the case of an IRS the notional principal amounts are not exchanged. A counterparty enters into a FRA to lock-in the future interest rate at its onset. They are very popular amongst risk averse investors.

A FRA is referred to by the beginning and end dates of the period covered in the transaction. A 2x5 FRA means the 3 month rate starting 2 months from now.

For example, a corporate has a three month fixed liability three months from now. To meet this liability the company enters into a 3x6 FRA where it receives 7.25% for 100 crore and fixes the interest cost for the 3-6 months period. If the actual three month rate three months from now is 7% the corporate has gained 25 bps through interest cost. As the settlement is done at the beginning of the period, the net present value of the savings needs to be calculated using the 3 month rate as the discount rate.

Interest savings = INR 100 crores * 25 bps * 92/365 (assuming 92 days in the 3 month period and 365 days for the year) = INR 6,30,137

Settlement Amount = INR 6,30,137 (1+ 7%*92/365) = INR 6,19,212

As per above said RBI circulars, mutual funds are permitted to undertake Interest Rate Swaps / Forward Rate Agreements. Investment in derivatives will be made in line with extant SEBI / RBI regulations, and such transactions would be carried out only for hedging and portfolio rebalancing. The circumstances under which such transactions would be entered into would be when, using the IRS route it is possible to generate better returns / meet the objective of the Scheme at a lower cost. For e.g. if buying a 2 Year MIBOR based instrument and receiving the 2 Year swap rate yields better return than the 2 Year AAA corporate instrument, the Scheme would endeavour to do that. Alternatively, the Scheme would also look to hedge existing fixed rate positions if the view on interest rates is that it would likely rise in the future.

IRS and FRAs do also have inherent credit and settlement risks. However, these risks are substantially reduced as they are limited to the interest streams and not the notional principal amounts. Investments in derivatives will be in accordance with the extant SEBI regulations / guidelines.

Certain risks are inherent to such derivatives strategies, like lack of opportunities available in the market; inability of derivatives to correlate perfectly with the underlying indices; and execution risk, whereby the rates seen on the screen may not be the rate at which the ultimate execution takes place.

Other Derivative Strategies

The AMC retains the right to enter into such derivative transactions as may be permitted by the applicable regulations from time to time.

Differentiation from Existing Product:

Differentiation factors	BOI AXA Treasury Advantage Fund (BATrAF)	BOI AXA Short Term Income Fund (BASTIF)	BOI AXA Regular Return Fund (BARRF)	BOI AXA Gold Income Stabilizer Fund (BAGIS)
Objective/Purpose of the Scheme	BATrAF seeks to deliver reasonable market related returns with lower risk and higher liquidity through a portfolio of debt and money market instruments. The scheme will invest 50 to 100% of its assets in debt and money market instruments having less than or equal to 1 year of residual or	BASTIF aims to generate income and capital appreciation by investing in a diversified portfolio of debt and money market securities. The scheme will invest 30 to 100% of its assets in debt and money market	BARRF seeks to generate regular income through investments in fixed income securities and also to generate long term capital appreciation by investing a portion in equity and equity related instruments. BARRF will invest 0 to 20% in equity and equity	BAGIS offers a combination of gold and fixed income asset classes. The allocation to Fixed Income and Gold is fixed at 60% and 40% respectively with a quarterly rebalancing. The Gold component will be invested in Gold ETFs whereas the Fixed Income component will be actively managed.

	average maturity at the time of purchase. It will also invest 0 to 50% of its assets in debt instruments having beyond 1 year of residual or average maturity at the time of purchase.	instruments with an average maturity less than or equal to 370 days. It will also invest 0 to 70% of its assets in debt instruments with average maturity greater than 370 days.	related securities. It will invest 80 to 100% in debt and money market securities.	
Who should invest in the scheme	BATrAF is ideally suited to High Net worth Individuals, Corporates and Institutions who would like to deploy their surplus funds and are looking for reasonable market related returns coupled with high liquidity. Investors with minimum investment tenure of 1 week should consider investment in this scheme.	BASTIF is aimed at Retail investors, High Networth Individuals as well as Corporates. The scheme is best suited to investors with an investment horizon over 6 months.	BARRF is targeted at Retail and High Networth Individuals. These investors could be regular equity or fixed income mutual funds investors by way of lumpsum or systematic contributions. The product will be suitable for even first time mutual fund investors. BARRF is expected to benefit customers who are looking for higher growth as compared to traditional savings instruments (fixed income) with lower risk as compared to equity mutual fund or direct equity investments.	BAGIS is suited to traditional fixed income investors who would like to take exposure to an additional asset class in order to diversify their portfolio and enhance returns. However, they should be aware of the inherent higher volatility associated with gold as compared to debt investments.

Std Obs 7

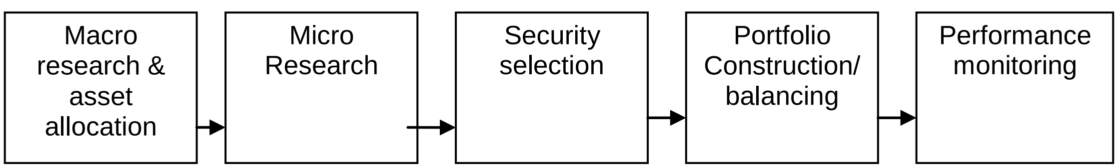
E. INVESTMENT STRATEGY

a) Portfolio Allocation Strategy: The portfolio will allocate 40% of assets in Gold ETF and 60% in Fixed Income Securities. The portfolio will be rebalanced at the beginning of every quarter to bring the asset allocation back to the specified levels. The portfolio will be rebalanced within 5 business days of the month following the quarter end.

For example: During the first 5 business days of October (new quarter), the portfolio will be re-aligned so that 40% of the assets are invested in Gold ETFs and 60% is invested in fixed income instruments. By the end of the quarter (End December), due to market effects, it may happen that the gold component has increased from 40% in the beginning of the quarter to 50% at quarter end while the Fixed Income component has fallen from 60% at the beginning of the quarter to 50% at the quarter end. This would happen because the gold component of the portfolio has outperformed the fixed income component. In the beginning of the new quarter (First 5 days of January) the Fund Manager will once again rebalance the portfolio so that the gold component is brought down to 40% of total assets while the fixed income component is increased to 60% of total assets.

b) Fixed Income Strategy: The Fund Manager will follow a disciplined investment process and endeavor to construct a well-diversified, high credit portfolio that minimizes liquidity risk and credit risk. The Fund Manager shall evaluate all the investment proposals to ensure that the credit risk is kept at the minimum level. The alpha to the portfolio will be generated by managing the interest rate risk across different asset classes and duration buckets.

Investment Process



The investment process will be a five stage process as outlined in the above diagram. There is also a feedback loop running from the last process task to the previous task. The process will be research oriented. It will comprise of qualitative as well as quantitative research. Macro economic call will be taken on interest rate direction through detailed analysis of various influencing factors like inflation, money supply, government borrowing, private sector borrowing, currency market movement, central bank policy, domestic fiscal and monetary policy, global interest rate scenario and market sentiment. Interest rate direction call will be supplemented by technical analysis of market and short term influencing factors like trader position, auction/ issuance of government/corporate securities, release of economic numbers etc. Interest rate direction call and anticipation of yield curve movement will form the basis of portfolio positioning in duration terms. Holding period return analysis will decide the portfolio selection.

Credit research will be done on a regular basis for all companies. Credit research will include reports as well as rating rationales and other inputs from external agencies. Both qualitative and quantitative inputs will form part of the final decision. Internal credit exposure limits, both for individual companies and groups and counterparty exposure limits for repo transactions will be part of the approved list from the risk management team.

Fixed Income Asset allocation will be determined based on holding period, detailed analysis of spread movement across different asset classes over different time periods and time buckets. Depending on the Investment Manager's views, the Scheme may invest in domestic securitized debt such as ABS or MBS or Single Loan PTCs. Investments into such asset classes will be made only after due consideration to factors such as but not limited to the securitization structure, quality of underlying receivables, credentials of the servicing agent, level of credit enhancement, liquidity factor, comparative returns provided by the securitized paper etc.

Members of the Investment team comprising Head of Fixed Income and fund managers will continuously review and analyze market movement, events and news. Trading strategy and asset allocations will be decided and reviewed on a proactive basis. The Investment team will closely coordinate with Risk Management team for all credit related issues and exposures. The Investment team at all points in time will work in a manner to maintain flexibility and responsiveness to the constantly evolving market conditions.

c) **Gold Strategy:** The Scheme will invest in gold ETFs as gold, historically, has shown a low correlation with other asset classes like equity and debt making it a good asset for diversifying the overall portfolio. Both Quantitative and Qualitative factors will be considered while selecting Gold ETFs for investment. Factors such as reputation of the AMC, Gold ETFs AUM (Assets Under Management), Tracking error, relative returns, traded volume on exchanges, percentage of portfolio held in gold etc. will be considered while selecting Gold ETFs for investment.

Investment Decisions

Std Obs 13

The investment decisions for the Schemes will be taken by the Fund Manager, which will be consistent with the regulatory requirements and the investment objectives of the Scheme. The Fund may additionally observe such internal guidelines as may be prescribed by the Boards of the AMC / Trustee or any internal committee. Subject to above, the day to day investment management decision will solely be of the Fund Manager of the Scheme.

All investment decisions shall be recorded. Where an investment is proposed to be made for the first time in any scrip, this will be preceded by making a detailed report justifying such investment.

The performance of the Scheme shall be reviewed by Investment Committee comprising Chief Executive Officer, Chief Operating Officer, Head-Equity, Head-Fixed Income, Head - Compliance and Head – Risk at periodic intervals. Performance of the Scheme will be also discussed and reviewed by the Boards of the AMC and the Trustee respectively, or any designated Committees, including performance vis-à-vis benchmark indices / peer group.

Std Obs 12

F. DEBT & MONEY MARKET IN INDIA

The Indian debt markets are one of the largest such markets in Asia. Government and Public Sector enterprises are predominant borrowers in the market. The major players in the Indian debt markets today are banks, financial institutions, mutual funds, insurance companies, primary dealers, trusts and pension funds.

The instruments in the market can be broadly categorized as those issued by corporates, banks, financial institutions and those issued by state/central governments.

The debt markets are developing fast, with the rapid introduction of new instruments including derivatives. Foreign Institutional Investors are also allowed to invest in Indian debt markets now. According to National Stock Exchange, the market capitalization of the Indian Bond markets is approximately 42727.36 billion for the year 2011 - 2012 (source: NSE Website) The money markets in India essentially consist of the Treasury bills (T-bills), Commercial Papers (CPs), Certificate of Deposits(CDs), Bill Rediscounting (BRD) and Collateralized Borrowing And Lending Obligation(CBLO).

The Government of India (GOI) routinely issues both T-bills and government securities for liquidity and fiscal management. The T-bills are issued as a discount to their face value whereas the government securities are issued as coupon bearing securities. The GOI had issued certain Zero Coupon Bonds (ZCB) in the past. Both the T-bills and the coupon bearing government securities are issued by RBI on behalf of GOI. Total Outstanding in the Government securities market at the end of June, 2012 was 27367.59 billion (source: Bloomberg).

The Corporate bond market is also fast developing with greater number of corporates raising capital through issuances of non-convertible debentures and commercial papers. The corporates are issuing both dated coupon bearing and floating rate NCDs. The debentures and CPs are rated by rating agencies. Some of the capital is even raised through the private placement route. Of late the money market segment of the Indian debt market has become liquid and the longer dated bonds and debentures are less liquid in comparison. Currently, the corporate sector is issuing floating rate debentures linked both to the MIBOR and the INBMK (Indian G-Sec benchmark).

The debt market presently offers a variety of short term and medium term instruments with different risk and return characteristics. The various instruments currently available for investments and their indicative yield are (as on November 26, 2012):

Instrument	Tenor	Yield (%)	Liquidity
T-Bills	91 days	8.16	High
	364 days	8.08	High
Commercial Papers	3 months	9.15	Medium
	6 months	9.23	Medium
	12 months	9.38	Low
Government Securities	1 year	8.05	Medium
	5 year	8.19	High
	10 years	8.22	High
Corporate Security	1 year	8.86	Medium
	2 years	8.89	Medium
Floating Rate Securities	1 Year +	Mibor/INBMK +	Very Low

The above are only indicative yields and actual yields may be influenced by various factors including general levels of interest rates, market conditions prevailing from time to time such as liquidity in the banking system, credit rating and macro economic and political factors. The

Scheme may also invest in other fixed income instruments that may be available from time to time.
The securitized debt market in India has grown substantially over the years. Over time there has been some innovation and new structures have also started getting placed in the market. Although asset classes chosen have concentrated mostly on auto and hire purchase receivables, the mortgage backed securities are also issued and of late there have been issuances of real estate single loan PTCs.

G. INTER – SCHEME INVESTMENTS

Inter-scheme transfer of investments can be made from / to this Scheme to / from another Scheme of the Fund only if:

(a) such transfer is done at the prevailing market price for quoted instruments on spot basis; and

(b) the security(ies) so transferred is / are in conformity with the investment objective of the scheme.

H. PORTFOLIO TURNOVER

Portfolio turnover is the aggregate volume of purchases and sales as a percentage of the corpus of the Scheme during a specified period of time.

The Scheme being an open-ended Scheme, it is expected that there would be a number of subscriptions and redemptions on a daily basis. The portfolio turnover in the Schemes will be a function of quarterly re-balancing of asset classes, inflows, outflows as well as market opportunities available to the Fund Manager. Consequently, it is difficult to estimate with any reasonable measure of accuracy, the likely turnover in the portfolio(s). It will be the endeavor of the Fund Manager to keep the portfolio turnover rate as low as possible.

I. BORROWING & LENDING BY THE FUND

The Scheme may borrow monies to meet temporary liquidity requirements for the purpose of repurchase or redemption of Units or the payment of interest or dividend to the Unit holders. However, such borrowing shall be restricted to 20% of the net assets of the Scheme and for a maximum period of six months. The limit of 20% may be revised by the Fund and to the extent the Regulations may permit.

The Fund may raise such borrowings, secured or unsecured, from any person or entity as it may deem fit, including Sponsor or Shareholders of any of their associate / group / affiliate entities or banks, after approval by the Trustee, at market related rates.

The Fund will not advance any loans.

Std Obs 6

J. STOCK LENDING BY THE FUND

Stock Lending involves lending of securities to another person or entity for a fixed period of time, at a negotiated compensation in order to enhance returns of the portfolio. Subject to and to the extent permitted by the Regulations, the Trustee may permit the Fund to engage in Stock Lending. The Fund can temporarily lend, through an approved intermediary, securities held by the Scheme through an approved intermediary, securities held by the Scheme through an approved intermediary to reputed counter-parties, for a fee, subject to internal norms, if any. This would enable generating better returns on those securities, which are otherwise bought with the intention of holding the same for a longer period of time. The securities lent will be returned by the borrower on the expiry of the stipulated period or the lender can call the same back before its expiry.

The AMC will follow regulatory restrictions as may be prescribed in carrying on the activities of Stock lending. Such lent stock, while they are on-lending, will not be available for sale, and this can result in temporary illiquidity.

The Fund Manager may engage in Stock Lending as per following limits:

- Not more than 20% of the net assets of the Scheme can generally be deployed in Stock Lending.
- Not more than 5% of the net assets of the Scheme can generally be deployed in Stock Lending to any single counter party.

Std Obs 1

K. INVESTMENT BY AMC, SPONSOR ETC.

The AMC, Trustee Company, Sponsor, Shareholders and their affiliates, associate or group companies / entities may, subject to regulatory permissions wherever applicable, invest directly or indirectly in the Scheme from time to time.

The AMC will not charge any fees to the Fund / Scheme in relation to its own investments in the Units of the Scheme as provided under extant regulations, unless regulations permit otherwise.

It is likely that the above entities may acquire a substantial portion of the Scheme's Units and thus cumulatively hold a major investment in the Scheme. In that case, if they or any of them tender Units for redemption, there may be an adverse impact on the NAV of the Units of the Scheme and the timing of such repurchase may impact the ability of other Unit holders to tender their Units for repurchase.

Std Obs 8

L. FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the Scheme, in terms of Regulation 18(15A) of the Regulations:

(i) Type of Scheme: An Open – ended Debt Scheme

(ii) Investment Objective

Investment Pattern: The details of Investment Pattern are mentioned in para C "How will the Scheme Allocate its Assets" under Section III titled "Information about the Scheme".

(iii) Terms of Issue

Terms of Issue relating to listing, re-purchase, redemption, fees and expenses; and Annual Scheme Recurring Expenses (as % of daily average net assets) are detailed in Section IV titled “Units and Offer” and Section V titled “Fees and Expenses”.

In accordance with the Regulations, the Trustee will ensure that no change in the Fundamental Attributes of the Scheme or the Trust or fees and expenses payable or any other change which would modify the Scheme and Plans/Options thereunder and affect the interest of the Unit holders is carried out unless:

a. a written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated; and

b. the Unit holders are given an option for a period of 30 days to exit at the prevailing NAV without any Exit Load.

However, changes / modifications to the Scheme made in order to comply with Regulations or any change therein will not constitute change in Fundamental Attributes.

Std Obs 9

M. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE

The Scheme performance would be benchmarked against a customized composite benchmark comprising of CRISIL Short Term Bond Fund Index and.

The Composition of the benchmark would be:

Asset Class/Instruments	Benchmark	Percentage
Debt and Money Market Instruments	CRISIL Short Term Bond Fund Index	60%
Gold ETFs	Price of Gold (INR)	40%

As the Scheme intends to invest in a basket of fixed income instruments and Gold ETFs, a customized benchmark has been created to compare its performance.

The CRISL Short Term Bond Fund is an index which tracks the return on a portfolio that includes CBLO, certificate of deposits, commercial paper, government securities as also AAA and AA rated instruments. Since the fixed income component can invest in all of these securities, it is a suitable benchmark for the fixed income component of the scheme.

As Gold ETFs are primarily invested in physical gold, the gold ETF component of the scheme will be benchmarked against the INR price of gold.

The AMC / Trustee reserves the right to change/modify the benchmark by issuing an addendum.

Std Obs 10

N. WHO MANAGES THE SCHEME

The investments under the Scheme will be managed by the people whose details are mentioned below:

Name & Designation of Fund Manager	Age & Qualification	Experience details in brief	Name of the other schemes under his management
Mr Alok Singh *Chief Investment Officer- Fixed Income*	Age: 36 years Qualifications: B. Com, PGDBA, CFA	Around 12 years of experience, including 7 years in Mutual Fund industry. Experience details: • BNP Paribas Asset Management Pvt. Ltd. (Feb 2005 to March 2012) • Axis Bank Limited (August 2000 to January 2005)	BOI AXA Regular Return Fund

Std Obs 11

O. WHAT ARE THE INVESTMENT RESTRICTIONS

The Investments to be made under the Scheme are subject to various restrictions as prescribed by the Regulations and the Trust Deed and summarized below. These restrictions would be kept in view at the time of making investments. Additionally, the Scheme may be subject to internal guidelines / restrictions, which may include limiting sectoral exposure to a particular scrip or sector as may be decided by the Trustee/AMC. Investments by the Scheme will also be subject to the investment objective, investment strategy and investment pattern described previously. Restrictions relating to Regulations and Trust Deed referred above are as follows:

1. The investment shall at all times be in accordance with the SEBI Regulations and other applicable regulations.

2. A scheme shall not invest more than 15% of its NAV in debt instruments issued by a single issuer which are rated not below investment grade by a credit rating agency authorized to carry out such activity under the Act. Such investment limit may be increased to 20% of the NAV of the scheme with the prior approval of the Boards of the Trustee and AMC. Provided that such limit shall not be applicable for investments in government securities and money market instruments. Provided further that investment within such limit can be made in mortgaged backed securities which are rated not below investment grade by a credit rating agency registered with the Board.

3. A mutual fund scheme shall not invest more than 30% of its net assets in money market instruments of an issuer. Provided that such limit shall not be applicable for investments in Government securities, treasury bills and collateralized borrowing and lending obligations.

4. Debentures, irrespective of any residual maturity period (above or below one year), shall attract the investment restrictions as applicable for debt instruments as specified under Clause 1 and 1 A of Seventh Schedule to the SEBI Mutual Fund Regulations.

5. A scheme shall not invest more than 10% of its NAV in unrated debt instruments issued by a single issuer and the total investment in such instruments shall not exceed 25% of the NAV of the scheme. All such investments shall be made with the prior approval of the Boards of the Trustee and the AMC.

2. The scheme may invest in another scheme under the same AMC or any other mutual fund without charging any fees, provided that aggregate inter-scheme investment made by all schemes under the management of the AMC or in schemes under the management of any other asset management company shall not exceed 5% of the net asset value of the Mutual Fund

6. No scheme shall make any investment in any fund of funds scheme.

7. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relevant securities and in all cases of sale, deliver the securities. Provided that the Fund may engage in short selling, securities lending and derivatives transactions in accordance with the frame work specified under the Regulations.

   Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

8. The Mutual Fund shall get the securities purchased or transferred in its name on account of the concerned scheme, wherever investments are intended to be of long-term nature.

9. Pending deployment of funds in terms of investment objectives of the scheme, the Mutual Fund can deploy the funds of the Scheme in short term deposits of upto 91 days with scheduled commercial banks. However, such deployment shall not exceed 15% of the net assets of the Scheme, or with Trustee's approval, upto 20%, across all banks, and further shall be limited to 10% of the net assets with any one scheduled commercial bank including its subsidiaries.
   These conditions are not applicable to term deposits placed as margins for trading in cash and derivative market.

10. The Scheme shall not make any investment in : a) Any unlisted security of an associate or group company of the Sponsor; or b) Any security issued by way of private placement by an associate or group company of the sponsor; or c) The listed securities of group companies of the Sponsor which is in excess of 25% of the assets.

11. Inter-scheme transfer of investments from one scheme to another scheme of the Mutual Fund shall be allowed only if :
    a. Such transfers are done at the prevailing market price for quoted instruments on spot basis.
       Explanation -"Spot basis" shall have same meaning as specified by stock exchange for spot transactions.
    b. The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

12. The Mutual Fund shall subject to Regulations settle its transactions only through dematerialised securities except such instruments which are to be transacted only in physical form. Further, all transactions in government securities shall also be in dematerialised form.

13. Further, in terms of SEBI Circular ref no. SEBI/IMD/CIR NO 18/198647/2010 dated March 15, 2010, the Mutual Fund /AMC shall make investments out of the NFO proceeds only on or after the close of the NFO period.

14. Total exposure in a particular sector shall not exceed 30% of the net assets of the Scheme. Sectoral classification as prescribed by AMFI shall be used in this regard. This limit shall not be applicable to investments in Bank CDs, CBLO, G-Secs, T-Bills and AAA rated securities issued by Public Financial Institutions and Public Sector Banks.

    Further, All debt oriented schemes shall be eligible to take an additional exposure to financial services sector (over and above the limit of 30%) not exceeding 10% of the net assets of the respective scheme by way of increase in exposure to Housing Finance Companies (HFCs) only as part of the financial services sector.

    However, the additional exposure to securities issued by HFCs must be rated AA and above and these HFCs should be registered with National Housing Bank (NHB). Provided further that the total investment/ exposure in HFCs shall not exceed 30% of the net assets of the scheme or such other percentage of the net asset of the Scheme, as prescribed by SEBI from time to time.

15. **Derivatives Exposure limits for the Scheme:**

    In accordance with SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010; the following exposure limits for investment in derivatives will be applicable to the Scheme:

i. The cumulative gross exposure through debt and derivative positions shall not exceed 100% of the net assets of the Scheme. However, cash or cash equivalents with residual maturity of less than 91 days shall be treated as not creating any exposure.

ii. The Scheme shall not write options or purchase instruments with embedded written options.

iii. The total exposure related to option premium paid shall not exceed 20% of the net assets of the Scheme.

iv. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following:
    a) Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
    b) Hedging positions shall not be taken for existing derivative positions. Exposure due to such positions shall be added and treated under gross cumulative exposure limits as mentioned under point 1) above.
    c) Any derivative instrument used to hedge shall have the same underlying security as the existing position being hedged.
    d) The quantity of underlying associated with the derivative position taken for hedging purposes shall not exceed the quantity of the existing position against which hedge has been taken.

v. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under gross cumulative exposure limits as mentioned under point 1) above.

vi. The Scheme may enter into plain vanilla interest rate swaps for hedging purposes. The counter party in such transactions shall be an entity recognized as a market maker by RBI. Further, the value of the notional principal in such cases shall not exceed the value of respective existing assets being hedged by the scheme. Exposure to a single counterparty in such transactions shall not exceed 10% of the net assets of the scheme.

vii. Each position taken in derivative shall have an associated exposure as defined below. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option bought	Option Premium Paid * Lot Size * Number of Contracts

viii. Derivatives transactions shall be disclosed in the half-yearly portfolio / annual report of the scheme in line with the requirements under SEBI Regulations.

16. The Scheme will comply with other regulatory provisions and restrictions as may be applicable for investments under the Scheme.

17. The Trustee or AMC may alter the above restrictions from time to time to the extent that changes in the Regulations may allow. All investment restrictions shall be applicable at the time of making investment.

The Trustee /AMC may alter the above stated limitations from time to time, and also to the extent the SEBI (MF) Regulations change, so as to permit the Scheme to make their investments in the full spectrum of permitted investments in order to achieve their investment objective.

P. HOW HAS THE SCHEME PERFORMED

This Scheme is a new Scheme and does not have any performance track record.

IV.UNITS AND OFFER

This Section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER (NFO)

(i) New Fund Offer Period *This is the period during which a new Scheme sells its Units to the investors.*	**New Fund Offer Opens on:** **New Fund Offer Closes on:** The Trustee reserves the right of extension / early closure of the New Fund Offer Period of the Scheme, subject to the condition that the subscription list shall not be kept open for more than 15 days.
(ii) New Fund Offer Price *This is the price per unit that the investors have to pay to invest during the NFO.*	The New Fund Offer Price of units of the scheme will be Rs.10 per Unit.
(iii) Minimum Amount for Application in the NFO	**Single Investment:** A minimum of Rs. 5,000 per application and in multiples of Rs.1 thereafter **Investment through SIP/STP:** Rs 1,000/- and in multiples of Rs 100 thereafter (eg: Rs 1,100/-, 1,200/-, 1,300/- and so on and so forth)

(iv) Minimum Target Amount *This is the minimum amount required to operate the Scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 business days, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 business days from the date of closure of the subscription period.*	The Mutual Fund seeks to raise a minimum subscription amount of Rs. Twenty crore during its New Fund Offer period of the scheme and would retain any excess subscription collected.
(v) Maximum Amount to be Raised (if any)	There is no limit on the maximum amount to be raised under the Scheme. All valid applications are assured of full allotment. In the event the minimum subscription amount is not raised during the New Fund Offer Period, the amount collected will be refunded to the applicants.
(vi) Options Offered	The scheme offers following two options (including sub options): • Growth Option • Bonus Option • Dividend Option (dividend reinvestment & dividend payout facility)

	1. **Growth Option:** The Scheme under this Option will not declare any dividend. The income attributable to Units under this Option will continue to remain invested in the Scheme and will be reflected in the Net Asset Value of Units under this Option. 2. **Bonus Option:** Under this option dividend will not be declared. Periodically bonus units may be allotted to the Unitholders, subject to accretion in the Option. The bonus units will be allotted from the appreciation in the Option in such proportion that they form the same proportion to the original Units before bonus declaration as the income attributable to such Units to the capital value of those Units. On allotment, if any, of bonus units the NAV will fall to the extent of the value of bonus units allotted. 3. **Dividend Option:** Under this Option, a dividend may be declared by the Trustee, at its discretion, from time to time (subject to the availability of distributable surplus as calculated in accordance with the Regulations). Unitholder may choose between Dividend Payout and Dividend Re-investment Options. If the investor does not clearly specify the choice of Payout or Re-investment facility within the Regular Dividend Option, it will be treated as a Dividend Re-investment Option. ***Dividend Pay-out facility:*** Dividends, if declared, under Dividend Options will be paid, subject to statutory levies, out of the net distributable surplus of the Scheme to those Unit holders whose names appear in the Register of Unit holders on the record date. The actual date for declaration of dividend will be notified suitably to the Registrar, and public notice will also be published in line with requirements under Regulations. Pursuant to payment of dividend, NAV of the Dividend Pay-out Option of the Scheme will fall to the extent of such dividend payment and statutory levy (taxes, levies, cess etc.), if any. Notwithstanding anything in this SID, where the amount of dividend payable to a Unit holder, who has opted for payout Option, is less than or equal to Rs. 500/-, in that event the dividend amount will not be paid, but shall be compulsorily re-invested irrespective of the Unit holder having selected Payout Option. However, dividend amounts above Rs. 500/- will be paid in case the Unit holder has selected the Payout Facility. ***Dividend Re-investment facility:*** Investors opting for the Dividend Option may choose to re-invest the dividend to be received by them in additional Units of the Scheme. Under this provision, the dividend due and payable to the Unit holders will, compulsorily and without any further act by the Unit holders, be re-invested in the same Option (at the first ex-dividend NAV). On declaration of dividend, the NAV of the Dividend Re-investment Facility will stand reduced by the applicable dividend distribution tax/ surcharge/cess/any other statutory levy. The Units, for the purpose of re-investment, will be created and credited to the Unit Holder's account at the first ex-dividend NAV. These additional units would be added to the units already held by the Investor. If the investor does not clearly specify the choice of Option at the time of investing, it will be treated as a Dividend Re-investment Facility. **Note:** Irrespective of what is mentioned above, declaration of dividends under relevant Options will always be subject to availability of distributable profits, as computed in accordance with the Regulations. All distribution of earnings will be out of distributable surplus and at the discretion of

	the Trustee. The Trustee's decision with regard to availability and adequacy, rate, timing and frequency of distribution shall be final. **Dividend Transfer Facility (Transfer-Out)** Under the Dividend Pay-out facility, the Unitholders can choose to transfer the amount of dividend receivable by them into any other open-ended schemes of the Fund ("Target Scheme"). Under this provision, the dividend due and payable to the Unitholders will be compulsorily and without any further act by the Unitholders, re-invested in the Target Scheme of the Fund (at the first ex-dividend NAV) and at the applicable NAV of such Target Scheme. However, if the Unit holder does not already have holding in such Target scheme, in that event the transfer will be carried out only if the amount of dividend to be transferred meets the minimum application amount requirement of the target scheme. The additional Units created in such other scheme by way of transfer of dividend would be added to the Units already held by the Unit holder in the other scheme. The dividends so re-invested under above facilities shall constitute a constructive payment of dividends to the Unit holders and a constructive receipt of the same amount by each Unit holder for re-investment as above. **Dividend Transfer Facility (Transfer-in) (Applicable for BOI AXA Equity Fund, BOI AXA Tax Advantage Fund and BOI AXA Focus Infrastructure Fund)** This Scheme (herein referred to as "Target Scheme") may accept transfer-in of dividends from such other schemes as mentioned above ("Source Scheme"). Further, the Scheme reserves the right to accept transfer -in (whether existing or future Schemes) of the Fund as may be notified from time to time by the AMC. Consequently, the dividend due and payable to the Unit holders under the Source Schemes may be invested in the Target Scheme at the Applicable NAV of the Scheme. If the Unit holder does not already have holding in the Scheme, the transfer will be carried out only if the amount of dividend to be transferred meets the minimum application amount requirement of the Target Scheme unless specified otherwise. **Other provisions regarding Dividend** The Fund will endeavor to declare dividends subject to availability of distributable surplus, as computed in accordance with the Regulations In case no dividend is declared, the net surplus, if any, will remain invested and be reflected in the NAV. All dividends will be paid in accordance with procedure prescribed under SEBI circular dated April 4, 2006, or as per prevailing provisions. There is no assurance or guarantee to the Unit holders as to the rate of dividend nor that dividends will be paid regularly. All distribution of earnings will be out of distributable surplus and at the discretion of the Trustee. The Trustee's decision with regard to availability and adequacy, rate, timing and frequency of dividend declaration shall be final. The record date for the dividends may be fixed by the AMC and notified as per Regulations. If such record date is a non-Business Day, then the next working/Business Day will be considered as a record date. All Unit holders in the respective Options, whose names appear in the Register of Unit

	holders on the record date, will be eligible to receive the dividend.

(vii) Dividend Policy	As mentioned above in the paragraph titled “Options offered”.
(viii) How to Apply	Applications should be made for at least the minimum amount. Application Forms / Transaction Slips for Purchase / Repurchase of Units of the Scheme will be available at the ISCs / distributors / designated branches of the AMC. Applications filled up and duly signed by all joint investors should be submitted along with the cheque /draft / other payment instrument at ISCs. All subscription cheques / drafts / payment instruments must be drawn favoring the name of “BOI AXA Gold Income Stabiliser Fund”. They should be crossed "Account Payee only". Further, in order to avoid fraudulent practices, it is recommended to the investors that after the Scheme name, the payment instrument should also provide the name of the proposed sole or 1st joint holder / his PAN / folio number. For e.g. " BOI AXA Gold Income Stabiliser Fund - Sole / First Investor name" or " BOI AXA Gold Income Stabiliser Fund - Permanent Account Number" or " BOI AXA Gold Income Stabiliser Fund - Folio number" (Note: PAN / Folio No. should be of Sole / 1st Joint holder). Multiple cheques with single application are not permitted. Separate applications should be made for investment in different Schemes. MICR cheques, Real Time Gross Settlement (RTGS) and Transfer cheques will be accepted till the end of business hours upto 3 p.m. Switch-in requests will be accepted upto the last day of NFO till the cut-off time applicable for switches. Payment can be made by any one of the following modes: • Cheque; • Demand draft; • a payment instrument (such as pay order, bankers’ cheque etc.); • Electronic transfer of funds over the internet or by way of direct credit / RTGS / NEFT to designated Scheme collection account. **Investors should further note the following:** 1. Submission of KYC/KRA Acknowledgement, obtained from KRA Agency as proof of doing KYC (Know Your Customer) process, together with a copy of PAN card, is mandatory with each application (Investors residing in the state of Sikkim are exempt from the mandatory requirement of PAN proof submission. However sufficient documentary evidence shall have to be submitted for verifying that they are residents of State of Sikkim). 2. Third party payment instruments are not accepted (except in certain specific circumstances); and pre-funded instruments (like DD, PO) are accepted subject to conditions including certificate from issuing bank and cap on amount if such pre-funded instruments are obtained against cash. 3. Registration of Pay-in bank account: The Investor at the time of his subscription for units must provide the details of his Pay-in bank account (i.e. account from which subscription payment is made) and his Pay-out bank account (i.e. account into which redemption / dividend proceeds are to be paid). The details on facility for registration of Multiple Bank Accounts is mentioned in SAI. 4. Subscription through a pre-funded instrument like Pay Order / Demand Draft etc, and procured against debit to registered pay-in account of the investor, the investor is required to submit any one

	of the following documents along with such payment instrument accompanying the Application Form: 1. Original Certificate from the Banker issuing the pre-funded payment instrument stating the account holder's name, bank account number from which the amount has been debited and PAN as per bank records; or 2. Self-attested copy of acknowledgement from the bank, wherein the instructions to debit carry the bank account details and name of the investor as an account holder are available; or 3. Self-attested copy of the passbook/bank statement evidencing the debit for issuance of a DDs. For details on minor, kindly refer SAI. 5. Subscriptions through Pre-funded Instruments (Demand Draft, Pay-order etc.) procured against Cash: Subscription through a pre-funded instrument procured against cash shall only be accepted for investments below Rs. 50,000/-. Investor is required to provide a certificate from Banker stating the name, address and PAN (if available) of the person requisitioning such prefunded instruments. 6. Subscriptions through RTGS, NEFT, ECS, bank transfer etc: In such case, Investor is required to provide a copy which has been provided to the Bank indicating the account number and the debit instructions. Money received through electronic mode should be received before the business hours of the closing day of the NFO. 7. For payment through online mode, AMC may match payer account details with registered Payin bank accounts of the Investor. All the above mentioned documents at 3 to 7, to the extent applicable, are required to be provided along with the Application Form. In case if the application for subscription is not in accordance with the above provisions, the AMC reserves the right to reject the application. Please refer to SAI/ Key Information Memorandum and Application Form for further details on above provisions and for further instructions and details on subscription payments and how to apply The payment instrument should be payable at a bank’s branch, which is situated at and is a member of the Banker’s Clearing House / Zone in the city where the application is submitted to ISC. In case of an applicant who is resident of a city whose banking clearing circle is different from that of any ISC of the AMC, the AMC shall bear the bank charges (as per demand draft charges prescribed by State Bank of India) incurred by the investor in obtaining a demand draft(s). In that case, the investor can obtain a draft for investment amount net of draft charges. The AMC shall not refund any demand draft charges in cash. The aforesaid charge borne by AMC shall not be charged to the Scheme, unless permitted. In order to protect investors from fraudulent encashment of cheques, the Regulations require that cheques for Redemption of Units specify the name of the Unit holder and the bank name and account number where payments are to be credited. Hence, all applications for Purchase of Units must provide a bank name, bank account number, branch address, and account type in the Application Form. Application Form without these details will be treated as incomplete, and rejected. The investor is required to provide a blank cancelled cheque or its photocopy for the purpose of enabling verification of his bank mandate particulars where the investor pays application money through cheque drawn on bank account different than bank mandate specified in the Application Form or through demand draft. Applications accompanied by cheques / drafts not fulfilling the above criteria are liable to be rejected. Returned cheques will not be re-presented for collection and the accompanying application will be rejected.

	In case of the applicants intending to hold the Units in dematerialised form, their mandate bank account details as per their Depository Records will apply and payments will be made in favour of such bank account, irrespective of the bank account mentioned in the Application Form. The AMC/Trustee, at its discretion, may from time to time choose to alter or add other modes of payment. For further details, please refer to the SAI and the Application Form. **Applications Supported by Blocked Amount (ASBA) facility (only for subscriptions during NFO)** ASBA is an application containing an authorisation given by the investor to block the application money in his specified bank account towards the subscription of units offered during the NFO of the Scheme. If an investor is applying through ASBA facility, the application money towards the subscription of units shall be debited from his/her bank account only if his/her application is selected for allotment of units." For details on ASBA Facility, investors are requested to refer SAI. **Application for Micro SIPs** In accordance with the letter dated June 19, 2009 of Securities and Exchange Board of India, and Guidelines issued by the Association of Mutual Funds in India (AMFI) on July 14, 2009, investments through SIPs of upto Rs 50,000/- per year per investor, referred to as "Micro SIPs", shall be exempt from the requirement of PAN. In this regard, following points may be noted: 1. The exemption shall be applicable for SIPs where aggregate of installments in a rolling 12 months period or in a financial year i.e. April – March does not exceed Rs 50,000/-. 2. The exemption shall be available for eligible investors, being individuals (including NRIs but not PIOs), minors and sole proprietary firms. This exemption is also available for the joint holders. 3. Eligible investors are required to submit proof of identification and proof of address (as per the below mentioned list). If proof of identification also includes proof of address, a separate address proof is not necessary: 1. Voter Identity Card; 2.Driving License; 3.Government / Defense identification card; 4. Passport; 5. Photo Ration Card; 6. Photo Debit Card; 7.Employee ID cards issued by companies registered with Registrar of Companies; 8.Photo Identification issued by Bank Managers of Scheduled Commercial Banks / Gazetted Officer / Elected Representatives to the Legislative Assembly / Parliament; 9.ID card issued to employees of Scheduled Commercial / State / District Co-operative Banks; 10.Senior Citizen / Freedom Fighter ID card issued by Government; 11.Cards issued by Universities / deemed Universities or institutes under statutes like ICAI, ICWA, ICSI; 12. Permanent Retirement Account No (PRAN) card isssued to New Pension System (NPS) subscribers by CRA (NSDL); and 13.Any other photo ID card issued by Central Government / State Governments /Municipal authorities / Government organizations like ESIC / EPFO. 4. The above mentioned document must be current and valid, and the copy of the same shall be self attested by the investor / attested by the ARN holder mentioning the ARN Number. **Note:** Micro SIP investors having PAN are not eligible for availing the exemption from submission of KYC Acknowledgements i.e. such investors are required to complete KYC as per normal process by furnishing KYC Acknowledgement from CVL/NSDL.

Further, even in case of Joint holders, even if one of the holders has PAN, he/she needs to comply with the KYC requirements.

Applications for purchase / redemption of Units through Stock Exchange Facility

The AMC currently provides the facility for transacting in Units through Stock Exchange Facility through the Bombay Stock Exchange Platform for Allotment and Redemption of Mutual Fund Units ("BSE StAR MF").

Following terms and conditions shall apply for transacting through the Stock Exchange Facility (hereafter in this Section "How to apply" referred to as 'Facility'):

1. Investors, whether existing or new, can transact through the Facility through Eligible Stock Brokers.
2. Investors wishing to invest through SIP can avail facility of only Monthly SIP through the Stock Exchange Facility.
3. **Investors / Unit holders should note that the Units of the Scheme are not listed on Stock Exchanges and the Facility is only to enable purchase / redemption of Units.**
4. **Investors can transact through Eligible Stock Brokers (who are considered as Official Points of Acceptance).** Such Brokers would issue a time stamped confirmation slip for the transaction entered into the system, which shall be considered for Applicability of NAV.
5. Investors having a demat account and transacting in units in dematerialized (electronic) form through Eligible Stock Brokers through Stock Exchange Facility, shall receive Units (in case of purchase transaction), through such Eligible Stock Broker's pool account. Units shall be credited by the Mutual Fund into Eligible Stock Broker's pool account, who in turn shall credit Units to the respective investor's account. Investors should note that crediting Units into Eligible Stock Brokers's pool account by the Fund / AMC shall discharge the Fund /AMC of its obligation to allot Units to the Investor.
6. Units can be held by investors in physical mode (i.e. through Account Statement) or dematerialized (demat) mode. Separate folios will be allotted for Units held in physical mode and demat mode.
7. Investors intending to deal through the Facility in dematerialized mode (i.e. holding Units in electronic form in a depository account) should have a demat account with a Depository Participant (DP). For such investors, the KYC performed by DP in terms of SEBI Circular No. MRD/DoP/Dep/Cir-29/2004 dated August 24, 2004 shall be considered compliance with applicable requirements specified in this regard in terms of SEBI Circular ISD/AML/CIR-1/2008 dated December 19, 2008.
8. Investors who hold Units in dematerialized mode can only transact through the Stock Exchange Facility. In case investors wish to transact through any other mode, they would be able to do so after rematerializing their Units by making an application to their DP.
9. Units of the Scheme held in dematerialized mode in a Depository account shall be freely transferable

(ix) Allotment of Units	**(a) Allotment** Subject to the receipt of the specified minimum subscription amount, full allotment of Units applied for will be made within 5 business days from the date of closure of the NFO Period for all valid applications received and the scheme shall be available for ongoing sale/repurchase/trading within 5 business days from the date of allotment. Allotments made will be subject to realization of payment instrument and subject to the AMC having been reasonably satisfied of having received clear funds. **(b) Account Statements** For all applicants whose application has been accepted, the AMC shall send a confirmation specifying the number of units allotted to the applicant by way of email and/or text SMS's to the applicant's registered email address and/or mobile number as soon as possible but not later than 5 business days from the date of closure of the Initial Subscription period and/or from the date of receipt of the request from the unit holders when the scheme is open for subscription subsequent to Initial Subscription period. Thereafter a consolidated account statement (CAS) will be sent for each Calendar month to the Unit Holder whose folio/s transaction have taken place during the month on or before the 10th of the succeeding month. The CAS shall contain details relating to all the transactions carried out by the investors across all schemes of all Mutual funds during the month and holding at the end of the month. For the purpose of sending CAS, common investors across Mutual Funds shall be identified by their Permanent Account Number (PAN). At the AMC's discretion, the account statement/CAS will be compulsorily sent by email to all investors who have provided their email IDs. In cases where the email does not reach the Unit holder, the Fund / its Registrars will not be responsible, however the Unit holder can request for fresh statement which will be sent as above. The Unit holder shall from time to time intimate the Fund / its Registrar about any changes in his e-mail address. Other than the first investment, for all further additional investments the statement of accounts will be sent by email only for investors who have provided their email address. For non email id cases, the fund would continue to send the physical statements for all transactions on a regular basis after the transaction is done till the investor records his email id. The Account Statement is non-transferable. Dispatch of account statements to NRIs/FIIs will be subject to RBI approval, if required. Where Units are held in demat mode, statement of holdings / transactions will be sent by the Depository Participant showing the credit/debit of Units to investor's account. The Fund would not be issuing any separate account statement. Discrepancy, if any, in the Account Statement / Unit Certificate should be brought to the notice of the Fund / AMC immediately. Contents of the Account Statement / Unit Certificate will be deemed to be correct if no error is reported within 30 days from the date of Account Statement / Unit Certificate. **Units purchased through Stock Exchange Facility** Investors having a demat account and transacting in units in dematerialized (electronic) form through Eligible Stock Brokers through Stock Exchange Facility shall receive Units (in case of purchase transaction) through such Eligible Stock Broker's pool account. Units shall be credited by

	the Mutual Fund into Eligible Stock Broker's pool account, who in turn shall credit Units to the respective investor's account. Investors should note that crediting Units into Eligible Stock Broker's pool account by the Fund / AMC shall discharge the Fund /AMC of its obligation to allot Units to the Investor. **Conversion of Units into dematerialised (electronic) format** Unit holders, who are holding Units in non-dematerialised form, can dematerialise their holding at any time by making an application to their Depository Participant (with whom they have their DP account). Subject to receipt of complete documentation, the AMC shall credit the Units in dematerialised form to the Depository account of the Unitholder. The expenses incurred by the AMC in dematerialising of the Units may be recovered from Unitholders or may be charged to the Scheme. **Rematerialisation of dematerialised Units** Unitholders holding Units in dematerialised form may rematerialize their Units (for holding Units in Account Statement, by giving suitable request to their Depository Participant (DP)). On receiving the confirmation of rematerialised Units, an Account Statement for Units shall be issued by the AMC. In case of Unitholders who have provided their e-mail address with consent to receive the statements electronically, the Fund will provide the Account Statement only through e-mail message, subject to Regulations. In cases where the email does not reach the Unitholder, the Fund / its Registrars will not be responsible, but the Unitholder can request for fresh statement which will be sent as above. The Unitholder shall from time to time intimate the Fund / its Registrar about any changes in his e-mail address. Discrepancy, if any, in the Account Statement / Unit Certificate should be brought to the notice of the Fund/AMC immediately. Contents of the Account Statement / Unit Certificate will be deemed to be correct if no error is reported within 30 days from the date of Account Statement / Unit Certificate.

(x) Refund	If the Scheme fails to collect the minimum target amount of Rs. Twenty Crore the Fund will compulsorily refund the application money to the applicants. The Fund will also refund the subscription money to those applicants whose applications are found to be incomplete, invalid or have been rejected for any other reason whatsoever. Refund instruments will be dispatched within within 5 business days of the closure of the NFO Period. In the event of delay beyond five business days, the AMC shall be liable to pay interest at 15% per annum. Refund orders will be marked "A/c Payee only" and drawn in the name of the applicant (in the case of a sole applicant) and in the name of the first applicant in all other cases. All refund orders will be sent by registered post or as permitted by Regulations.
(xi) Who can invest	Prospective investors are advised to satisfy themselves that they are not prohibited or restricted under any law from investing in the Scheme and are authorised to subscribe to or Purchase Units in the Scheme as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions. The following is an indicative list of persons who are generally eligible and may apply for subscription to the Units of the Scheme. However, you are requested to consult your financial advisor to ascertain whether the Scheme is suitable to your risk profile. • Resident Indian adult individuals, either singly or jointly (not exceeding three); • Minor through parent / lawful guardian; (refer note below); • Companies, bodies corporate, public sector undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860; • Religious and Charitable Trusts, Wakfs or endowments of private trusts (subject to receipt of necessary approvals as required) and Private Trusts authorised to invest in mutual fund schemes under their trust deeds; • Partnership Firms constituted under the Indian Partnership Act, 1932; • Limited Liability Partnerships registered under Limited Liability Partnerships Act, 2008; • A Hindu Undivided Family (HUF) through its Karta; • Banks (including Co-operative Banks and Regional Rural Banks) and Financial Institutions; • Non-Resident Indians (NRIs) / Persons of Indian Origin (PIO,) on full repatriation basis or on non-repatriation basis; • Qualified Foreign Investors (QFIs) who meet KYC requirements and are resident in a country that is compliant with Financial Action Task Force (FATF) standards and that is a signatory to International Organization of Securities Commission's (IOSCO's) Multilateral Memorandum of Understanding. • Foreign Institutional Investors (FIIs) and Sub accounts registered with SEBI, on full repatriation basis; • Army, Air Force, Navy and other para-military funds and eligible institutions; • Scientific and Industrial Research Organisations; • Pension Funds, Gratuity Funds, Superannuation Funds, Provident funds and such other Funds as and when permitted to invest; • International Multilateral Agencies approved by the Government of India / RBI; • The Trustee, AMC, their Shareholders, Sponsor or their affiliate, associate or group entities (as per prevailing laws); • The Fund or any other mutual fund through its schemes, including fund of funds schemes, subject to Regulations. • Insurance Company registered with the Insurance Regulatory and Development Authority, India; and

	• Such other category of investors that the AMC may permit. The AMC / Trustee may from time to time modify the above list of eligible subscribers. Any application for Units may be accepted or rejected in the sole and absolute discretion of the Trustee. For example, the AMC / Trustee may reject any application for the Purchase of Units if the application is invalid or incomplete or if, in its opinion, increasing the size of any or all of the Scheme's Unit capital is not in the general interest of the Unit Holders, or if the Trustee for any other reason does not believe that it would be in the best interest of the Scheme or its Unit Holders to accept such an application. **Note**: A minor Unit Holder, on attaining majority, must inform the Scheme Registrar about attaining majority and provide his/her specimen signature duly authenticated by his/her banker as well as details of his/her bank account, PAN number and KYC Acknowledgment to enable the Registrar to update records and allow him/her to operate the Account in his/her own right. Investors should refer to SAI for detailed provisions in respect to the following matters: 1. "On behalf of minor" Accounts, 2. Minor attaining majority – Status Change, 3. Change in Guardian of a Minor, and 4. Nomination Facility

(xii) Who cannot invest	**IT SHOULD BE NOTED THAT THE FOLLOWING PERSONS / ENTITIES CANNOT INVEST IN THE SCHEME** • Overseas Corporate Bodies, as defined under the Foreign Exchange Management Act, 1999. • Non-Resident Indians residing in Non-Compliant Countries and Territories (NCCTs) as determined by the Financial Action Task Force (FATF), from time to time. The Fund reserves the right to include / exclude new / existing categories of investors who can invest in the Scheme from time to time, subject to SEBI Regulations and other prevailing statutory regulations, if any. The AMC / Trustee may need to obtain from the investor verification of identity or such other details relating to a subscription for Units as may be required under any applicable law, which may result in delay in processing the application. Subject to the Regulations and other applicable laws, the AMC / Trustee may reject any application received in case the application is found invalid / incomplete or for any other reason in the Trustee's sole discretion.
(xiii) Where can you submit the filled up applications during New Fund Offer	Investors can complete the form and submit the same together with payment instrument / relevant supporting at the Designated Collection Centres (Only during NFO Period)/ISCs. The addresses of the ISCs are given towards the end of this document. Investors can also apply online on the AMC's Website. For investors wishing to transact through Stock Exchange Facility, the applications should be submitted to the Eligible Stock Brokers. In addition to the above all the applicants can participate in the NFO through the ASBA process. For using ASBA facility investors should approach self certified syndicate banks (SCSBs) providing ASBA facility and submit ASBA application to them. The NFO application money will be blocked from the respective bank account of the investor and will be debited only on allotment of Units in his/her name. The list of SCSBs is available in the website of SEBI/NSE and BSE.
(xiv) Listing	The Units of the Scheme, being open-ended, are not proposed to be listed on any stock exchange, and no transfer facility is provided. However, the Fund has discretion to list the Units on any stock exchange at a future date.
(xv) Trading in units through stock exchange mechanism	Units can be transacted (purchase / redemption) through eligible registered trading members ("Brokers") of the Bombay Stock Exchange Limited ("BSE") on the Bombay Stock Exchange Platform for Allotment and Redemption of Mutual Fund Units ("BSE StAR MF"). Further, minimum quantity for redemption must be 100 Units for the above mentioned Schemes. If the account balance is less than 100 Units, no further partial redemption will be allowed and the entire balance will be redeemed in response to any redemption application received from the investor. Transactions through BSE StAR MF are subject to various terms and conditions specified as above and as per the rules, regulations and bye laws of BSE. The Fund / AMC may from time to time withdraw or include any other scheme (existing or future) or vary the terms of the Facility in accordance with the applicable guidelines and regulations. The Fund / AMC may also provide the Facility on other registered Stock Exchanges which offer such Facility and with whom the Fund has a tie up, by giving suitable notice.

(xvi) Special Products / facilities available	**1. <u>Systematic Investment Plan (SIP)</u>** The Scheme currently offers Systematic Investment Plan, where regular investments of a pre-fixed amount can be made at a monthly frequency. This facility enables investors to save and invest periodically over a longer period of time. It is a convenient way to "invest as you earn" and affords the investor an opportunity to enter the market regularly, thus averaging the acquisition cost of Units. SIP allows investors to invest a fixed amount of Rupees on specific dates every month by purchasing Units of the Scheme at the Purchase Price prevailing at such time. Any Unit holder can avail of this facility subject to certain terms and conditions contained in the Application form. Systematic Investment Plan facility will be available as detailed below:

SIP Options →	**Monthly SIP**
Debit for contributions in the Scheme will be executed →	On the following dates in a month as chosen by the investor / Unitholder: 1st, 7th, 10th, 15th, 20th and 25th basis NAV as mentioned hereunder.
Minimum duration of SIP contributions →	12 months
SIP installment →	Rs 1,000/- and in multiples of Rs 100 thereafter (eg: Rs 1,100/-, 1,200/-, 1,300/- and so on and so forth)

The minimum SIP installment amount indicated above will apply during New Fund Offer Period as well. The SIP payments can be made only by availing the ECS facility.

Investors may opt for Micro SIP. For details, please refer to para (viii) of Section IV A in this SID.

a. SIP through Direct Debit/ECS (During NFO and Ongoing Offer Period)

Unit holders can invest under Monthly SIP during the NFO period or Ongoing Offer Period by paying through Direct Debit/ECS facility only.

SIP facility will be available in select locations only, as may be indicated from time to time in the SIP Form.

There shall be a gap of at least 60 days between the date of closure of the NFO period and the date of the first installment through ECS initiated during the NFO period. There shall be a gap of at least 30 days between the date of the first cheque and first installment through ECS initiated during the Ongoing Offer period.

	b. SIP through Post dated Cheques (Only during Ongoing Offer Period): During the Ongoing Offer Period, Investors residing in MICR clearing locations only will be able to invest under Monthly SIP Option through post dated cheques. Such facility will be available in select locations only as indicated from time to time in SIP Forms. Further, new/existing investors have been given a flexibility to apply for SIP without the initial investment instrument. This is an additional facility given to investors and investors may choose not to avail this facility. Under this, a new investor specifically opting for the said facility is required to submit common application form, SIP form, and Original Cancelled cheque/cheque copy (in case the name of the investor is not mentioned in the cheque, Bankers attestation shall also be required along with the Original Cancelled cheque/Cheque copy) along with other required documents as mentioned in the Common Application Form including KYC. For an existing investor, whose details are registered with the AMC/the Fund, only the SIP application form along with the original cancelled cheque/cheque copy needs to be provided. The Load structure prevailing at the time of submission of the SIP Form (whether fresh or extension) will apply for all the installments indicated in such form. For applicable Load on Purchases through SIP, please refer to Section V "Fees and Expenses". **Termination of SIP** - Monthly SIP may be terminated by giving an intimation in writing, which should be given at least 15 Business days prior to the due date of next SIP installment. On receipt of such completed request, SIP will be terminated and debit instruction given by the Unitholder / investor will be cancelled. **Demat option for Systematic Investment Plan (SIP)** Investors also have an option to hold units in electronic (demat) form in case of Systematic Investment Plan (SIP) transactions. It may be noted that the Units will be allotted based on the Applicable NAV as per the provisions mentioned herein, and will be credited to investor's demat account on weekly basis, upon realization of funds. Thus, the units will be credited to investor's demat account every Monday (or immediate next Business Day in case Monday is a non-Business Day) for realization status received in last week from Monday to Friday. It may be noted that for investors who have opted for demat option, account statements will not be issued by the AMC. **2. Systematic Transfer Plan (STP)** The Scheme offers monthly systematic transfers from various schemes of the Fund, into this Scheme. The Scheme does provide STP facility for transfer out to other schemes of the Fund. STP facility will enable the Unit holders in the specified schemes of the Fund to transfer an amount from their existing investments in those schemes, which is available for investment at that time at periodic intervals through a one time request. **Following STP options are available:** The transfers can be made as per following details:

STP Options →	**Monthly STP**
Transfer will be executed →	On any of the following dates in a month as chosen by the investor / Unitholder: 1st, 7th, 10th, 15th, 20th and 25th basis NAV as mentioned hereunder.
Minimum duration for which transfer should be set up under STP →	12 months
STP installment →	Rs 1,000/- and in multiples of Rs 100/- thereafter (eg: Rs 1,100/-, 1,200/-, 1,300/- and so on and so forth)

The minimum STP installment amount indicated above will apply during New Fund Offer Period as well. Under STP facility the transfer by the unit holders should be within the same account/folio number. To enable setting up STP, a Unit Holder has to have a minimum balance as required under the respective liquid scheme from where the transfer will take place. Also, no transfer can be made if the units in the scheme from which transfer has to take place are under hold/ lock-in / pledge or any similar restriction.

The transfer will be effected by way of a switch, i.e. redemption of units from one scheme and investment of the proceeds thereof, in the Scheme at the then prevailing terms. All transactions by way of STP shall, however, be subject to the terms (other than minimum application amount) of the target scheme, being this Scheme.

The units in the scheme from which the transfer is sought will be treated as redemption and thus will be redeemed at the applicable NAV of that scheme on the respective dates on which such transfers are sought and the new Units in the Scheme to which the transfer is sought to be made will be created at the Applicable NAV of the Scheme on the respective dates. In case the day on which the transfer is sought is a non-Business day, the same will be processed on the immediately following Business day.

Termination of STP – Monthly STP may be terminated by giving an intimation in writing which should be given atleast 15 Business days prior to the due date of next STP installment. On receipt of such completed request, STP will be terminated. STP will also be terminated if the balance available in the scheme from which STP is being sought, falls below the threshold STP amount to be transferred.

Note:

- Redemptions of investments through SIP/STP will also attract Exit Loads, as applicable.
- Investors who avail of the SIP/STP can also Purchase, redeem or switch outside these facilities as per their requirement.

3. SWITCH

(a) Inter-Scheme Switching

	Investors can make inter-Scheme switches within the Fund by using the Transaction Slip. All valid applications for switch-out shall be treated as Redemption and for switch-in as Purchases with the respective Applicable NAVs of the Scheme / Option. Where any application is made for Units in the Scheme during the NFO, and the Unitholder has requested for a Switch from any other scheme of the Fund to this Scheme, the Switch-out request will be processed at the Applicable NAV on the last day of the New Fund Offer Period, or preceding Business Day if such last day is not a Business Day, in respect of the scheme from which Switch out has to be effected. Switch facility is currently not available through Stock Exchange Facility. **Additional facility:** A switch-out may also attract an Exit Load like any Redemption. However, no Exit Load will be chargeable in case of switch out from this Scheme into any other Equity Scheme of BOI AXA Mutual Fund. In case of units switched out/systematically transferred to another Scheme and if subsequently redeemed from that Scheme, for the purpose of determining the Exit Load, the date when such units were switched-in to the Scheme will be considered as the purchase/ allotment date No Exit Load will be chargeable in case of redemption of; (i) Units allotted on account of dividend re-investments; and (ii) Units issued by way of bonus, if any. Switch facility is currently not available through Stock Exchange Facility. **(b) Intra-Scheme Switching (Between Growth Option / Bonus Option or Dividend Option or between dividend options).** Investors can switch between different options under the Scheme at the Applicable NAV. All valid applications for switch-out shall be treated as Redemption and for switch-in as Purchases with the respective Applicable NAVs of the option. As per current Load structure, no Entry or Exit Loads will be charged for intra-scheme switching. However, the AMC may change the Loads prospectively as indicated in the paragraph on Load Structure of the Scheme in this SID. Note: The AMC reserves the right to amend or terminate or introduce any special facilities. Such facility for the time being include SIP, STP, and Switch facility as mentioned above. **Switch applications received during the New Fund Offer** For switch-in requests received during the New Fund Offer Period (NFO) of the Scheme, the switch-outs requests from the Source scheme will be effected based on the Applicable NAV of the source scheme and the available units as on the last day of the NFO. Further, the switch-in requests under the scheme will be processed on the date of the allotment of the units in case of switches received during the New Fund Offer Period. AMC shall not be liable for losses incurred, if any, by the investor due to the time lag between switch-outs happening on the last day of NFO and the Switch-in into the scheme to be processed on the Allotment date.

(xvi) Re-issue of repurchased units	Presently the AMC does not intend to re-issue the Repurchased Units. The Trustee reserves the right to re-issue the Repurchased Units at a later date after issuing adequate public notices and taking approvals, if any, from SEBI.
(xvii) Restrictions, if any, on the right to freely retain or dispose of Units being offered	**(a) Right to Limit Redemptions** The Trustee may, in the general interest of the Unit holders of the Scheme and when considered appropriate to do so based on unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Business Day to 5% of the total number of Units then in issue under the Scheme and Option(s) thereof or such other percentage as the Trustee may determine. Any Units which consequently are not redeemed on a particular Business Day will be carried forward for Redemption to the next Business Day, in order of receipt. Redemptions so carried forward will be priced on the basis of the Applicable NAV (subject to the prevailing Load) of the Business Day on which Redemption is made. Under such circumstances, to the extent multiple Redemption requests are received at the same time on a single Business Day, redemptions will be made on a pro-rata basis based on the size of each Redemption request, the balance amount being carried forward for Redemption to the next Business Day. In addition, the Trustee reserves the right, in its sole discretion, to limit redemptions with respect to any single account to an amount of Rs. 1,00,000/-, or such other amount, in a single day, as the Trustee may decide in the best interests of the general interest of Unit holders. Under such circumstances, redemption cheques may be despatched / mailed out to Unit holders within a reasonable period of time and will not be subject to the normal response time for redemption payments despatch/mailing. **(b) Closure of Unit holder's account** The AMC at its sole discretion may close a Unit holder's account after giving notice of 45 days, if at the time of any part repurchase and/or Systematic Transfer/Withdrawal Plan /Switch, the value of Units (represented by the Units in the Unit holder's account if such repurchase were to take place, valued at the applicable NAV related price), falls below the minimum investment/balance required for each Scheme (or such other amount as the AMC may decide from time to time) or where the Units are held by a Unit holder in breach of any Regulation. The AMC also has the right at its sole discretion, to redeem appropriate number of Units and / or close Unit holder's account in the event he does not invest the requisite amount or does not submit the requisite proof / documents / information. **(c) Suspension of the determination of NAV and Redemption of Units** Subject to the approval of the Boards of the AMC and of the Trustee, and subject also to informing the same to SEBI in advance, the determination of the NAV of the Units of the Scheme, and / or of the Redemption and switching of Units may be temporarily suspended in any one or more of the conditions described below: a) When one or more stock exchanges or markets which provide the basis of valuation for a substantial portion of the assets of the Scheme is closed otherwise than for ordinary holidays; b) When, as a result of political, economic or monetary events or any other circumstances outside the control of the Trustee and the AMC, the disposal of the assets of the Scheme is

	not considered to be reasonably practicable or might otherwise be detrimental to the interests of the Unit holders; c) In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, so that the value of the securities of the Scheme cannot be accurately or reliably arrived at; d) If, in the opinion of the AMC, extreme volatility of markets cause or might cause, prejudice to the interests of the Unit holders of the Scheme; e) In case of natural calamities, floods, large scale disruptions, war, strikes, riots, and bandhs; f) In case of any other event of force majeure or disaster that in the opinion of the AMC affects the normal functioning of the AMC or the Registrar; or g) If so directed by SEBI. In any of the above eventualities, the time limits for processing requests for subscription and Redemption of Units will not be applicable. All subscription and redemption of Units will be processed on the basis of the immediately next Applicable NAV after the resumption of dealings in Units. The Fund / Trustee / AMC also reserves the right, at their sole discretion, to withdraw or suspend facility of sale and/or repurchase and/or switch of Units in the Scheme, temporarily or indefinitely, if in the opinion of the AMC, a further increase in the Scheme's corpus may be detrimental to the interests of the existing Unit holders. However, the suspension of sale / repurchase / switch will be made with the approval of the Trustee. In such event, an application to purchase Units is not binding on, and may be rejected by, the Trustee, the AMC or their respective agents. **Note:** With effect from October 1, 2010 mutual fund units held in Demat account are freely transferable (subject to lock-in period, if any) in accordance with SEBI Circular no. CIR/IMD/DF/10/2010 dated August 18, 2010.

(xviii) Duration of the Scheme	The duration of the Scheme is perpetual. However, in accordance with the Regulations, the Scheme may be wound up, after repaying the amount due to the Unit holders: a) on the happening of any event which, in the opinion of the Trustee, requires the Scheme to be wound up; b) if 75% of the Unit holders of the Scheme pass a resolution that the Scheme be wound up; c) if SEBI so directs in the interests of Unit holders; or d) in case of non-fulfillment of two conditions prescribed in terms of minimum number of investors and maximum holding by a single investor vide SEBI circular No. SEBI/IMD/CIR No. 10/22701/03 dated December 12, 2003 (including amendments thereto from time to time). When or if the Scheme is so wound up, the Trustee shall give notice of the circumstances leading to the winding up of the Scheme: a) to SEBI; and b) in two daily newspapers having a circulation all over India and in a vernacular newspaper with circulation in Mumbai. On and from the date of the publication of notice of winding up, the Trustee or the AMC, as the case may be, shall: a) cease to carry on any business activities in respect of the Scheme so wound up; b) cease to create or cancel Units in the Scheme; and c) cease to issue or redeem Units in the Scheme.

B. ONGOING OFFER DETAILS

(i) Ongoing Offer Period *This is the date from which the scheme will re-open for subscriptions/ redemptions after the closure of the NFO period.*	The Scheme will reopen for subscriptions/ redemptions, within 5 business days from the date of allotment.
(ii) Ongoing price for subscription (purchase) /switch-in (from other Schemes/plans of the Mutual Fund) by investors *This is the price you need to pay for purchase/switch-in.*	Units of face value of Rs 10/- each at the Applicable NAV. However, no Entry Load will be charged.

(iii) Ongoing price for redemption (sale) /switch-outs (to other Schemes/plans of the Mutual Fund) by investors *This is the price you will receive for redemptions/switch-outs.* *Example: If the applicable NAV is Rs. 10, exit load is 1%, then redemption price will be:* *Rs. 10* (1-0.02) = Rs. 9.80*	At the Applicable NAV, subject to prevailing Exit Load.
(iv) Cut-off timing for subscriptions/ redemptions/ switches *This is the time before which your application (complete in all respects) should reach the official points of acceptance, being ISCs.*	The Cut-off time for the Scheme is 3 pm and the Applicable NAV will be as under: **For Purchase/ switch-in:** a) In respect of valid Purchase applications (along with necessary documents) of investment amount less than Rs. 2 lacs accepted at an Official Point of acceptance along with a local cheque or demand draft payable at par at the place where it is received up to 3 pm on a Business Day, the closing NAV of the day of receipt of application will be applicable; b) In respect of valid Purchase applications (along with necessary documents) of investment amount equal to or more than Rs. 2 lacs accepted at an Official Point of acceptance along with a local cheque or demand draft payable at par at the place where it is received up to 3 pm on a Business Day, and the funds are available for utilization before the cut-off time without availing any credit facility, whether intraday or otherwise, the closing NAV of the day of receipt of application will be applicable; c) In respect of valid Purchase applications (along with necessary documents) of investment amount less than Rs. 2 lacs accepted at an Official Point of Acceptance along with a local cheque or demand draft payable at par at the place where it is received after 3 pm on a Business Day, the closing NAV of the next Business Day will be applicable, d) In respect of valid Purchase applications (along with necessary documents) of investment amount equal to or more than Rs. 2 lacs accepted at an Official Point of Acceptance along with a local cheque or demand draft payable at par at the place where it is received after 3 pm on a Business Day, and the funds are available for utilization on the same day without availing any credit facility, whether intra-day or otherwise, the closing NAV of the next Business Day will be applicable, and e) Irrespective of the time of receipt of application of investment amount equal to or more than Rs. 2 lacs, where the funds are not available for utilization before the cutoff time without availing any credit facility, whether intra-day or otherwise, the closing NAV of the day on which the funds are available for utilization will be applicable. For allotment of units, it shall be ensured that: a) For all valid applications of investment amount less than Rs. 2 lacs the application is received before the applicable cut-off time;

	b) For all valid applications of investment amount equal to or more than Rs. 2 lacs • the application is received before the applicable cut-off time, • Funds for the entire amount of subscription/purchase as per the application/switch-in request are credited to the bank account of the Scheme before the cut-off time, • The funds are available for utilization before the cut-off time without availing any credit facility whether intra-day or otherwise, by the Scheme. **For Redemption/Switch out/STP:** a) In respect of valid applications accepted at an Official Point of Acceptance up to 3.00 p.m. on a Business Day, the closing NAV of the same day will be applicable; and b) In respect of valid applications accepted at an Official Point of Acceptance after 3.00 p.m., the closing NAV of the next Business Day will be applicable.
(v) Where can the applications for purchase/ redemption/ Switches be submitted?	The applications for purchase/ redemption/ Switches may be submitted at any of the ISCs / Official Points of Acceptance mentioned at the end of this document, or as published from time to time in any notice / addendum. Investors are requested to also refer to para under "How to Apply" in Section IV in relation to purchase/ switch transactions. Investors intending to deal through Stock Exchange Facility should submit applications for purchase / redemptions to an Eligible Stock Broker. Please note that transactions like switch, SIP, STP, etc. cannot currently be carried out through Stock Exchange Facility. AMC has the right to modify / add additional centres from time to time, or to discontinue any existing centre. For updated list of centres, please call Toll free on 1800 103 2263 or alternatively on 020-40112300 or contact AMC branches or log on to the AMC Website: www.boiaxa-im.com. Unit holders holding Units in demat mode should submit their requests for non-financial transactions / service requests such as change of address, change of bank details, etc., to their Depository Participant. Investors having a demat account and transacting in units in dematerialized (electronic) form through Eligible Stock Brokers (ESB) through Stock Exchange Facility, shall receive redemption amount (in case of sale transaction) or Units (in case of purchase transaction), as the case may be, through such Eligible Stock Broker's pool account. Investors holding units in dematerialized form can also submit their redemption request in respect of such units to their Depository Participants.
(vi) Minimum amount for re-purchase/redemption/switches	Rs. 1,000/- or equivalent Unit value, or account balance, which ever is lower. For investors transacting through the Stock Exchange Facility, the minimum quantity for redemption must be 100 Units or such other quantity as may be specified by the AMC/ Exchange from time to time. If the account balance is less than the minimum number of Units specified, no

	further partial redemption will be allowed and the entire balance will be redeemed in response to any redemption application received from the investor.
(vii) Minimum balance to be maintained and consequences of non-maintenance	Currently, there is no minimum balance requirement. However, the AMC / Trustee may decide to introduce minimum balance requirements later, if they so deem fit. In such case, in the event of non-maintenance of minimum balance for any particular situations, the Units may be compulsorily redeemed and Unit holder's account shall be closed.
(viii) Option to hold units in demat form	Investors in the Schemes of BOI AXA Mutual Fund have an option to mention demat account details in the subscription form, in case they desire to hold units in electronic (demat) mode. The option to subscribe units in electronic (demat) mode is available for all the Schemes of the Fund except for options where dividend distribution frequency is less than one month. Investors are requested to contact any of the Investor Service Centers (ISCs) of BOI AXA Mutual Fund for further details, if needed.
(ix)Consolidated Account Statement Std Obs 18	The CAS shall be provided to investors as per the following terms and conditions: **i) For units held in non-demat mode (account statement mode)** 1. On acceptance of the application for subscription, in a Scheme of the Fund, an allotment confirmation specifying the number of units allotted by way of email and/or SMS will be sent to the Unit holder's registered e-mail address and/or mobile number within five Business days from the date of receipt of transaction request. 'Transaction' includes purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan, systematic transfer plan and bonus transactions, as may be applicable. 2. Thereafter, a Consolidated Account Statement (CAS) for each calendar month shall be sent by mail/e-mail to the Unit holder(s) in whose folio(s) transaction(s) has/have taken place during the month, on or before 10th of the succeeding month. 3. For the purpose of sending CAS, common investors across various mutual funds shall be identified by their Income- tax Permanent Account Number (PAN). 4. A Unit holder will not receive CAS in respect of his folio(s) not updated with PAN details. Unit holders are therefore requested to ensure that their folio(s) are updated with their PAN and KYC. 5. In case if a Unit holder specifically requests for physical account statement, the AMC/Fund will provide the same within five Business Days from the date of receipt of such request. 6. In the event a Unit holder's account has more than one registered holder, the first named Unit holder shall receive the CAS/account statement.

	7. CAS in respect of folios with no transaction in a half-year: The CAS detailing unit holding across all schemes of all mutual funds at the end of every six months (i.e. September/ March), shall be sent by mail/e-mail on or before 10th day of succeeding month, to all such Unit holders in whose folios no transaction has taken place during that period. The aforesaid half yearly CAS will be sent by e-mail to the Unit holders whose e-mail address is available, unless a specific request is made to receive in physical mode, in which case the Mutual Fund shall provide the same within five business days from the receipt of such request. **ii) For units held in Electronic (Demat) Mode:** Unit holder who has opted to hold units in electronic (demat) mode will receive a confirmation specifying the number of units allotted by way of e-mail to the Unit holder's registered e-mail address within five business days from the date of receipt of transaction request. However, such Unit holder will receive the holding/transaction statements directly from his depository participant (DP) at such frequency as may be defined in the Depositaries Act, 1996 or regulations made there under or on specific request to DP.
(x) Special Products available	As mentioned in the Section "Special Products / facilities available" in paragraph (xv) of Part A of Section IV titled "UNITS AND OFFER".
(ix) Account Statements	**For normal transactions (other than SIP/SWP/STP) during ongoing Purchase and repurchase**: The AMC shall issue to the investor whose application has been accepted, an account statement specifying the number of Units purchased / switched / redeemed etc. In such cases, the AMC shall endeavor to send the Account Statement within 5 Business Days. The Unit holder may request for a physical account statement by writing to / calling the AMC / ISC / R&T. **For SIP / STP transactions:** • A soft copy of the Account Statement shall be mailed to the investors for SIP/STP to their e-mail address on a monthly basis, if so mandated. • However, the first Account Statement for SIP/SWP/STP shall be issued within 5 working days from the date of allotment. • In case of specific request received from any Unit holder, the Fund shall provide the Account Statement (SIP/STP) within 5 working days from the receipt of such request without any charges.
(x) Dividend	The Dividend warrants shall be dispatched to the Unit holders within 30 days from the date of declaration of Dividend for investors under dividend payout facility or through electronic payment system based on the information provided by the investor.
(xi) Redemption	Units can be redeemed at the Redemption Price during the Ongoing Offer Period.

	(a) Redemptions of Units The Unit holder can request for Redemption by specifying either the amount in rupees to be redeemed or the number of Units to be redeemed. Where both amount as well as number has been specified, the Fund will redeem basis the requested redemption amount. Where the investor specifies the number of units or the amount in words and figures and if there is a mis-match between the number / amount specified in words and figures, in that event the Redemption request shall be rejected. Units purchased by cheque can be redeemed only post-realization of the cheque / payment instrument for application money. If the redemption request amount exceeds the balance lying to the credit of the Unitholder's said account, then in that event the redemption request shall be processed basis the balance in the Unitholder's account. If an investor has purchased Units on more than one Business Day, the Units purchased prior in time (i.e. those Units which have been held for the longest period of time), are deemed to have been redeemed first, i.e. on a First In First Out basis except when the Unitholder specifically requests redemption of Units purchased on specific date(s). If multiple Purchases have been made on the same day, the Purchase appearing earliest in the account statement will be redeemed first. The minimum amount for Redemption shall be Rs. 1,000/- or equivalent Unit value, or account balance which ever is lower. **Investors transacting through the Stock Exchange Facility** For investors transacting through the Stock Exchange Facility, the minimum quantity for redemption must be 100 Units or such other quantity as may be specified by the AMC/ Exchange from time to time. If the account balance is less than the minimum number of Units specified, no further partial redemption will be allowed and the entire balance will be redeemed in response to any redemption application received from the investor. For redemption through the Stock Exchange Facility, Unit holders should submit the redemption request to Eligible Stock Brokers. Investors having a demat account and transacting in units in dematerialized (electronic) form through Eligible Stock Brokers through Stock Exchange Facility, shall receive redemption amount through such Eligible Stock Broker's pool account i.e. the Fund would pay proceeds to the Eligible Stock Brokers who in turn shall pay the amount to the respective investor. Payment of redemption proceeds to the Broker by the Mutual Fund /AMC shall discharge the Mutual Fund/AMC of its obligation of payment to such Investors. Investors holding units in dematerialized form can also submit their redemption request in respect of such units to their Depository Participants. **(b) Redemption Price**

	The Redemption Price of the Units is the price at which a Unit Holder can redeem Units of a Scheme. It will be calculated as described below: Redemption Price = Applicable NAV x (1 - Exit Load) Redemption Price will be calculated for up to four decimal places for the Scheme. For example, if the Applicable NAV of a Scheme is Rs.10/- and it has a 2% Exit Load, the Redemption Price will be calculated as follows: Redemption Price = Rs. 10 x (1 - 2.00%) i.e. Rs. 10 x 0.98 = Rs. 9.80. If the Scheme has no Exit Load, the Redemption Price will be equal to the Applicable NAV. Investors should further note that the Securities Transaction Tax (STT), service tax and such other taxes as levied under the Income Tax Act, 1961 will be reduced from the amount of redemption.
Std Obs 17(b)	The Redemption Price however, will not be lower than 93% of the NAV subject to SEBI Regulations as amended from time to time. Similarly, the difference between the Redemption price and Sale price at any point in time shall not exceed the permitted limit as prescribed by SEBI from time to time which is presently 7% calculated on the Sale Price. Investors may note that the Trustee has a right to modify the existing Load structure in any manner or introduce an Exit Load subject to a maximum as prescribed under the Regulations and with prospective effect only. Please refer to Section V 'Fees & Expenses ' for more details. **(c) How to Redeem** A Unitholder desiring to redeem can use a Transaction Slip for redemption request. Completed Transaction Slip or Form can be submitted at an ISC. Transaction Slips can be obtained from any of the ISCs. In case the Units are standing in the names of more than one Unit Holder, where mode of holding is specified as 'Jointly', redemption requests will have to be signed by all joint holders. However, in cases of holding specified as 'Anyone or Survivor', any one of the Unit holders will have the power to make redemption requests, without it being necessary for all the Unit holders to sign. However, in all cases, the proceeds of the redemption will be paid only to the first-named holder. AMC reserves the right to provide the facility of redeeming Units of the Scheme through an alternative mechanism including but not limited to online transactions on the Internet, as may be decided by the AMC from time to time. The alternative mechanism may also include electronic means of communication such as redeeming units online through the AMC Website or any other website etc. The alternative mechanisms would be applicable to only those investors who opt for the same in writing.

	Further, in terms of SEBI Circular No. CIR/IMD/DF/17/2010 dated November 9, 2010, investors will be able to transact in Units of the Scheme through clearing members of the registered Stock Exchanges and redeem units held in demat form through the Depository Participants of registered Depositories. **(d) Payment of Redemption Proceeds** **Payment to Resident Investors** Redemption proceeds will be paid by cheques, marked "A/c Payee only" and drawn in the name of the sole holder / first named holder (as determined by the records of the Registrar) or Direct Credit to one of the set of banks with whom AMC has entered into a tie up to provide such facility or through NEFT/RTGS based on information provided by the Investor. The investor can register multiple bank accounts for credit of redemption proceeds the details of which are mentioned in SAI. The cheque will be payable at par at all the cities having ISCs. If the unitholder resides in any other city, he/she will be paid by a demand draft at the city of his residence or nearest to the city of residence as per the AMC arrangement with the bankers. Where the Units are held in physical / non-demat mode (i.e. through Account Statement), the bank name and bank account number, as given by the unit holder, will be mentioned on the cheque. In case of redemption request submitted through Eligible Stock Brokers through Stock Exchange Facility or through Depository Participants the Fund would pay proceeds to the Eligible Stock Brokers/ Depository Participants who in turn shall pay the amount to the respective investor. Payment of redemption proceeds to the Eligible Stock Brokers/ Depository Participants by the Mutual Fund /AMC shall discharge the Mutual Fund/AMC of its obligation of payment to such Investors. **Direct Credit:** The Fund offers a Direct Credit facility through which the investor's bank account is credited with the Redemption proceeds. It is clarified that in the event of any non-credit by the bank and/or wrongful credit due to incorrect bank account details provided by the unit holder, the AMC / Registrar will not be liable. In the interest of the investors, it is advised that due care is taken while providing the bank details to the Fund. The Direct Credit facility is available for specific banks with whom AMC has a tie up from time to time. Investors need to check with the AMC for an updated list of the Direct Credit Banks. Investors having bank mandates where the AMC has a Direct Credit facility will receive redemption/dividend proceeds by way of Direct Credit only and not cheques, except otherwise expressly requested by the investor. The Fund will endeavour to dispatch the Redemption proceeds within 3 Business Days from the acceptance of the Redemption request, but not beyond 10 working days from the date of Redemption. If the payment is not made within the period stipulated in the Regulations, the Unit Holder shall be paid interest for the period of delay as per the Regulations, which is currently 15% per annum.

	Note: The Trustee, at its discretion at a later date, may choose to alter or add other modes of payment. For cases other than Direct Credit/ NEFT/RTGS, the Redemption proceeds will be sent by cheque/DD/courier or (if the addressee city is not serviced by the courier) by registered post. The dispatch for the purpose of delivery through the courier / postal department, as the case may be, shall be treated as delivery to the investor. The AMC / Registrar are not responsible for any delayed delivery or non-delivery or any consequences thereof, if the dispatch has been made correctly as stated in this paragraph. **Payment to Non-Resident Investors** For NRIs, Redemption proceeds will be remitted depending upon the source of investment as follows: **(i) Where the investment was on Repatriation Basis** When Units have been purchased through remittance in foreign exchange from abroad or by cheque / draft issued from proceeds of the Unit Holder's FCNR deposit or from Non Resident (External) account maintained in India, the proceeds can be remitted to the Unit Holder in foreign currency (any exchange rate fluctuation will be borne by the Unit Holder). The proceeds can also be sent to his Indian address for crediting to his NRE / FCNR / Non-Resident (Ordinary) Account, if desired by the Unit Holder. **(ii) Where the investment was on Non-Repatriation Basis** When Units have been purchased from funds held in the Unit Holder's Non-Resident (Ordinary) Account, the proceeds will be sent to the Unit Holder's Indian address for crediting to the Unit Holder's Non-Resident (Ordinary) account. For FIIs, the designated branch of the authorised dealer may allow remittance of net sale / maturity proceeds (after payment of taxes) or credit the amount to the Foreign Currency account or Non-resident Rupee account of the FII maintained in accordance with the approval granted to it by the RBI. The Fund will not be liable for any delays or for any loss on account of any exchange fluctuations while converting the Rupee amount in foreign exchange in the case of transactions with NRIs / FIIs. The proceeds may be paid by way of direct credit through which the investor's bank account specified in the Registrar's records (non-demat mode holding) / Depository Records (demat mode holding) is credited with the Redemption proceeds. The Direct Credit facility is available for specific banks with whom AMC have a tie up from time to time. Investors need to check with the AMC for an updated list of the Direct Credit Banks. Investors having bank mandates where the AMC has a Direct Credit facility will receive redemption/dividend proceeds by way of Direct Credit only and not cheques. The Fund may make other arrangements for effecting payment of Redemption

	proceeds in future. **(e) Effect of Redemptions** The number of Units held by the Unit Holder in his folio will stand reduced by the number of Units Redeemed. Units once redeemed will be extinguished and will not be re-issued.
(xii) Delay in payment of redemption / repurchase proceeds	Where the AMC sends the redemption / repurchase proceeds after 10 working days, the Asset Management Company shall be liable to pay interest to the Unit holders for the period beyond such 5 working days at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).
(xiii) Transmission of Units and Nomination Facility	If a person becomes a Unit holder in the Scheme consequent to operation of law, subject to the provisions under "Transmission of Units", the AMC will, on production of satisfactory evidence, effect the transfer, if the transferee is otherwise eligible to hold the Units. In all such cases, if the transferee is not eligible to hold the Units, the Units will be redeemed and the proceeds will be disbursed to the transferee if such transferee is entitled to the same. For Nomination facility, refer SAI/ Application Form for complete details.
(xiv) Bank Account Details Std Obs 19	As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications for purchase or redemption of Units. **Bank Mandate Requirement** a) For all fresh purchase transactions made by means of a cheque, where the account on which the cheque is drawn for purchase of units differs from the bank mandate account provided in the application, a copy of blank/cancelled cheque of bank mandate account is required to be provided. This condition is also applicable to all purchase transactions made by means of a Demand Draft. In case of failure of this condition, the application will be rejected as it will be treated as third party payment. b) In case of SIP application without cheque, original cancled cheque/copy of cheque should be attached. In case of failure, the AMC reserves the right to reject the application. Further, the AMC will not be liable in case the redemption/dividend proceeds are credited to wrong account in absence of above cheque copy. For details on change in Bank details, kindly refer SAI.
(xv) Know Your Client (KYC) Norms	With effect from January 1, 2011, KYC (Know Your Customer) norms are mandatory for all investors for making investments in Mutual Funds, irrespective of the amount of investment. Further to bring uniformity in KYC process, SEBI has introduced a common KYC application form for all the SEBI registered intermediaries with effect from January 1, 2012. All the new investors are therefore requested to use the common KYC application form to apply for KYC and mandatorily undergo In Person Verification (IPV) requirements with SEBI registered intermediaries. For Common KYC Application Form, please visit our website boiaxa-im.com. For details on KYC, Kindly refer SAI.
(xvi)Other requirements/processes	**Consolidation of Folios** In case an investor has multiple folios, the AMC reserves the right to consolidate all the folios into one folio, based on such criteria as may be determined by the AMC from time to time. In case of additional purchases in same Scheme / fresh purchase

	in new Scheme, if the investor fails to provide the folio number, the AMC reserves the right to allot the units in the existing folio, based on such integrity checks as may be determined by the AMC from time to time. **Transactions without Scheme/Option Name** In case of fresh/additional purchases, if the name of the Scheme on the application form/transaction slip differs with the name on the Cheque/Demand Draft, then the AMC will allot units under the Scheme mentioned on the payment instrument. In case of fresh/additional purchases, if the Scheme name is not mentioned on the application form/transaction slip, then the units will be allotted under the Scheme mentioned on the Cheque/Demand Draft. The Plan/Option that will be considered in such cases if not specified by the customer will be the default option of the Scheme as per the SID. However, in case additional purchase is under the same Scheme as fresh purchase, then the AMC reserves the right to allot units in the option under which units were allotted at the time of fresh purchase. **Redemption/Switch Requests** If an investor submits a redemption/switch request mentioning both the Number of Units and the Amount to be redeemed/switched in the transaction slip, then the AMC reserves the right to process the redemption/switch for the Number of units and not for the amount mentioned. If an investor submits a redemption/switch request by mentioning Number of Units or Amount to be redeemed and the same is higher than the balance Units/Amount available in the folio under the Scheme, then the AMC reserves the right to process the redemption/switch request for the available balance in the folio under the Scheme of the investor.

C. PERIODIC DISCLOSURES

(i) Net Asset Value *This is the value per unit of the Scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.* Std Obs 17(a)	The NAV of the Scheme will be declared on all Business Days. The NAV will be issued for publication in 2 newspapers. The AMC shall also update the NAVs on the website of Association of Mutual Funds in India – AMFI (www.amfiindia.com) and on the AMC Website (www.boiaxa-im.com) by 9.00 p.m. on every Business Day, or by such time as may be permitted. In case of any delay in publishing the NAV, the AMC will follow such process for publishing the NAVs as required by the Regulations.
(ii) Half yearly Disclosures, Portfolio *This is a list of securities where the corpus of the Scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.*	Portfolio of the Scheme/s as on the last day of the month shall be disclosed on the website of the Fund on or before the tenth day of the succeeding month. Also, the Fund shall before the expiry of one month from the close of each half-year (March 31st and September 30th) publish a complete statement of Scheme portfolio, in the prescribed format, in one national English daily newspaper circulating in the whole of India, and in the language of the region where the Head office of the Mutual Fund is situated. Scheme portfolio details shall also be hosted on the website of the Mutual Fund namely, www.boiaxa-im.com and on the website of AMFI namely, www.amfiindia.com.

<table>
<tr><td>(iii) Half Yearly Results</td><td>The mutual fund shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on its website namely, www.boiaxa-im.com and an advertisement disclosing the hosting of such financial results on its website, in at least one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the mutual fund is situated.
The Unaudited Financial Results shall also be hosted on the website of AMFI namely, www.amfiindia.com.</td></tr>
<tr><td>(iv) Annual Report</td><td>Pursuant to Securities and Exchange Board of India (Mutual Funds) (Amendments) Regulations, 2011 dated August 30, 2011 read with SEBI circular No. Cir/ IMD/ DF/16/ 2011 dated September 8, 2011, the unit holders are requested to note that Scheme wise annual report and/or abridged summary of annual reports of the Schemes of the Fund shall be sent to the unit holders only by email at their email address registered with the Fund.
Physical copies of the annual report or abridged summary of annual reports will be sent to those Unit holders whose email address is not available with the Fund and/or who have specifically requested or opted for the same.
The unit holders are requested to update/ provide their email address to the Fund for updating the database. Physical copy of the Scheme wise annual report or abridged summary will be available to the unit holders at the registered office of the Fund/AMC. A separate link to Scheme annual report or abridged summary is available on the website of the Fund.</td></tr>
<tr><td>(v) Associate Transactions</td><td>Please refer to Statement of Additional Information (SAI).</td></tr>
<tr><td>(vi) Investor Services</td><td><table><tr><td>Registrar & Transfer Agent:
Karvy Computershare Pvt Ltd
Karvy Registry House
#8-2-596, Avenue 4,
Street No. 1,
Banjara Hills,
Hyderabad – 500 034.</td><td>Asset Management Company:
Mr Shubro Sankha Das Sarma
Head – Operations & Customer Service
BOI AXA Investment Managers Private Limited
51, 5th floor, East Wing,
Kalpataru Synergy,
Opp. Grand Hyatt, Vakola,
Santacruz-E,
Mumbai – 400055, India
Email: service@boiaxa-im.com
Toll Free Number: 1800 103 2263
Alternative Number: 020-40112300</td></tr></table>
For any grievances with respect to transactions through stock exchange mechanism, Unit Holders must approach either their stock broker or the investor grievance cell of the respective stock exchange.</td></tr>
</table>

(vii) Tax Implication on Investing in Units of this Scheme

The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors / authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.

BAGISF	**Resident Investors* ##**	**Mutual Fund****
Tax on Dividend	Nil	Tax on income distribution to: Individual and HUF unit holders - 12.5% of amount distributed Other Unit Holders – 30% of amount distributed
Long-term capital gains	10% (20% with indexation)#	Nil
Short-term capital gains	10 – 30% based on the legal status and the total income of the investor	Nil
Business income	10 - 30% based on the legal status and total income of the investor	Nil

Since this scheme does not qualify as an equity oriented mutual fund, no Securities Transaction Tax (STT) is payable by the Unit Holders on redemption / repurchase of units by the Fund.

*The tax rate would be increased by a surcharge of:

(a) 5% - in case of domestic corporate Unit Holders, where the total income exceeds Rs 10,000,000.
(b) Nil – in case of individuals, firms, local authority and co-operative societies

Further, an additional surcharge of 3% by way of education cess would be charged on amount of tax inclusive of surcharge for all Unit Holders.

** The tax would be increased by a surcharge of 5% and an additional surcharge by way of education cess at the rate of 3% on the amount of tax inclusive of surcharge.

Where the tax payable on such long-term capital gains, exceeds 10% of the amount of capital gains computed before indexation, such excess tax shall not be payable by the Unit Holder. Further, in case of resident individuals and HUFs, where the total income as reduced by long-term capital gains, is below the basic exemption limit, the long-term capital gains will be reduced to the extent of the shortfall and only the balance long-term capital gains will be subjected to the 20% tax or the 10% tax, as the case may be.

Assuming that the total income in case of individuals, HUF / Association of Persons (AOP) / Body of Individuals (BOI) exceeds the basic exemption limit (Rs. 500,000 in case of resident individual of an age 80 years or more, Rs 250,000 in case of resident individual of an age of 60 years or more but less than 80 years, Rs 200,000 in case of other individual, HUF, AOP/BOI).

Note: An equity oriented fund has been defined as a scheme of a Mutual Fund where the investible funds are invested in equity shares of domestic companies to the extent of more than 65% of the total proceeds of such fund. The percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures.

For further details on taxation, please refer to Section XI titled "TAX PROVISIONS IN RESPECT OF INVESTMENTS IN MUTUAL FUNDS" in the Statement of Additional Information.

The above is intended as a general guide only and does not necessarily describe the tax consequences for all types of investors in the Fund and no reliance, therefore, should be placed upon them. Each investor is advised to consult his or her own tax consultant with respect to the specific tax implications.

D. COMPUTATION OF NAV

NAV of Units under the Scheme will be computed as under:

$$\text{NAV (Rs. Per unit)} = \frac{\text{Market or Fair Value of the Scheme's Investments + Other Assets (including accrued interest) – Current Liabilities \& Provisions}}{\text{Number of Units Outstanding under the Scheme at the end of the day}}$$

The NAV will be calculated up to 4 decimals using standard rounding criteria. The NAV will be computed and announced for each Business Day.

For further details kindly refer Section IX titled "INVESTMENT VALUATION NORMS FOR SECURITIES AND OTHER ASSETS" in the Statement of Additional Information (SAI).

V. FEES AND EXPENSES

This section outlines the fees & expenses that will be charged to the Scheme.

A. New Fund Offer (NFO) Expenses

In accordance with the provisions of SEBI Circulars - SEBI/ IMD/CIR No.1/64057/06 dated April 04, 2006 and SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009 - the NFO expenses shall be borne by the AMC/Trustee/Sponsor.

B. Annual Scheme

These are the fees and expenses for operating the Scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below.

The AMC has estimated that recurring expenses, as indicated below, and computed as a percentage of the daily average net assets of the Scheme will be charged to the Scheme as expenses:

Particulars	**Expense (as % of average daily net assets) on a per annum basis-Debt and money market instrument allocation**
Investment Management and Advisory Fee	1.25%
Custodian Fees	0.02%
Registrar & Transfer Agent Fees including cost related to providing accounts statement, dividend /redemption cheques /warrants etc.	0.10%
Marketing & Selling Expenses including Agents Commission and statutory advertisement	0.10.%
Brokerage & Transaction Cost pertaining to the distribution of units	0.40%
Audit Fees / Fees and expenses of trustees	0.02%
Costs related to investor communications	0.12%
Cost of fund transfer from location to location	0.02%
Other Expenses* (including service tax on expenses other than on Investment Management & Advisory Fee and 2 bps for Investor Education and Awareness)	0.22%
Total Recurring Expenses	**2.25%**

*Others Expenses: may include any other expenses which are directly attributable to the Scheme, and can be charged within the overall limits as given below, but will not include expenses specifically not permitted as per Regulations.

The purpose of the table is to assist the investor in understanding the various costs and expenses to be borne by the Scheme. The above estimates have been made in good faith on the basis of available information to the Investment Manager. There can be no assurance that actual expense, total or under any particular head(s) will not be more or less than estimates above. The above expenses are subject to inter-se change and may increase/decrease as per actual and/or any change in the Regulations.

Apart from the above expenses, any other expenses which are directly attributable to the Schemes, may be charged with the approval of the Trustee within overall limits as specified in the Regulations except those expenses which are specifically prohibited.

Investment Management and Advisory Fees charged by the AMC to the Scheme shall be within the total expense limit as prescribed under Regulation 52 of the Regulations with no sub-limits on said management and advisory fees.

The annual total of all permissible recurring charges and expenses of the Fund shall be subject to the following limits as specified in Regulation 52(6) of the Regulations:

Scheme's daily average net assets (Amount Rs.)	Maximum Permissible Annual Recurring charges and expenses (% of daily average net assets)
On first Rs. 100 crore	2.25%
On the next Rs. 300 crore	2.00%
On the next Rs. 300 crore	1.75%
On the balance of net assets	1.50%

Recurring expenses incurred in excess of the aforesaid limits will be borne by the AMC.

Further, in addition to the limits prescribed in the Regulation 52 (6) of the SEBI (Mutual Funds) Regulations, the following additional costs/expenses may also be charged to the scheme:

(a) Additional expenses, not exceeding 0.20% of daily net assets may be charged to the Schemes(s), incurred towards Investment Management and Advisory Fees and the various sub-heads of recurring expenses mentioned under Regulation 52 (2) and (4) respectively of the SEBI (Mutual Funds) Regulations, in addition to the limits on total expenses prescribed of Regulation 52(6) of the SEBI (Mutual Funds) Regulations.

(b) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by SEBI/AMFI from time to time are at least -
   (i) 30 per cent of gross new inflows in the scheme, or;
   (ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher

   Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis:

   Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities:

> Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment;

Further, Service tax on investment and advisory fees to the scheme shall be charged in addition to the Total Expense Ratio as mentioned above.

Additionally at least 2 basis points on daily net assets within the maximum limit of overall expense Ratio shall be annually set apart for investor education and awareness initiatives.

Investors should further note that the AMC reserves the right to charge a higher percentage of Investment and Management Fees than as mentioned in the SID but within the overall total expense ratio mentioned for the Scheme.

Further, brokerage and transaction costs which are incurred for the purpose of execution of trade and is included in the cost of investment, not exceeding 0.12 per cent in case of cash market transactions and 0.05 per cent in case of derivatives transactions; any payment over and above this limit shall be charged to the scheme within the maximum limit of total expense ratio (TER) as prescribed under Regulation 52.

The Fund shall update the current expense ratios on the AMC Website within two working days mentioning the effective date of change.

AMC reserves the right to charge any expense (including charge, tax, levy) or charge at a higher percentage than mentioned above if and when permitted by Regulations, and approved by the Trustee.

C. Load Structure

Load is an amount which is paid by the investor to subscribe to the Units or to redeem the Units from the Scheme. This amount is used by the AMC to pay commissions to the distributors and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time.

The Load structure for the Scheme is as follows:

Entry Load – Nil
Exit Load – 1% if redeemed within 1 year from the date of allotment

- No Entry / Exit Loads will be chargeable in case of switches made between different options of a Scheme.
- Exit Load will be computed basis the amount of redemption made by an investor/Unitholder.
- Redemption of investments made through SIP, STP or other facilities will also attract Exit Load as applicable except otherwise specified.

In terms of SEBI circular no. SEBI/IMD/CIR No.4/ 168230/09 dated June 30, 2009, no Entry Load will be charged to any purchase applications (including additional purchases and switch-ins). Direct Applications will also not attract any Entry Load. Upfront commission shall be paid directly by the investor to the AMFI registered Distributors based on the investors' assessment of various factors including the service rendered by the distributor.

Further as per SEBI Circular dated September 13, 2012 and SEBI Circular dated November 19, 2012, the entire exit load (net of Service Tax) charged, if any, shall be credited to the scheme.

Bonus Units and Units issued on reinvestment of dividends shall not be subject to Entry and Exit Load.

The investor is requested to check the prevailing Load structure of the Scheme before investing. Investors may refer to the current applicable Load structure by referring to the SID on the AMC Website or by calling at Toll free number: 1800 103 2263 or at alternative number: 020-40112300.

For any change in Load structure, AMC will issue an addendum and display it on the AMC Website/Investor Service Centres.

The Trustee reserves the right to modify / alter the Load structure under the Scheme and may decide to charge a Load or revised Load or introduce a differential Load structure on the Units prospectively subject to the following:

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1. Any imposition or enhancement in the Load shall be applicable on prospective investments only.

2. The addendum detailing the changes may be attached to Scheme Information Documents and key information memorandum. The addendum may be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and key information memoranda already in stock.

3. Arrangements may be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centres and distributors/brokers office.

4. The introduction of the Exit Load along with the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such Load..

5. A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.

D. Direct Application

Investors should note the following for ensuring that the application is treated as a Direct Application:

1. Broker code, if already printed on the application form, should be crossed-out / struck-off and investor should counter sign besides the same.

2. Where the broker code block in the application form is blank, it is advisable to cross out / strike-off or indicate “DIRECT” / “Not Applicable” in the block.

3. Such applications should be lodged at ISCs as listed in AMC Website.

Investors should ensure that broker code block is not left blank. If the block is blank, then it will be treated as Direct Application.

Direct Applications will attract Exit Load as per details above.

E. Transaction Charges

Pursuant to SEBI Circular No. Cir/ IMD/ DF/13/ 2011 dated August 22, 2011, the AMC/the Fund shall deduct transaction charges as per the following details from the subscription amount. The amount so deducted shall be paid to the distributor/agent of the investor (in case they have "opted in") and the balance shall be invested.

1. First time investor in Mutual Fund (across all the Mutual Funds): Transaction charge of Rs. 150/- for subscription of Rs. 10,000 and above shall be deducted.
2. Existing investor in Mutual Funds (across all the Mutual Funds): Transaction charge of Rs.100/- per subscription of Rs. 10,000 and above shall be deducted.
3. For SIP - The transaction charges in case of investments through SIP shall be deducted only if the total commitment (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. The transaction charges shall be deducted in 3-4 installments.
4. Transaction charges shall not be deducted for :
   a) purchases /subscriptions for an amount less than Rs.10,000/-
   b) transaction other than purchases/ subscriptions relating to new inflows such as Switch/ Systematic Transfer Plan (STP), Systematic Withdrawal Plan (SWP) etc.
   c) purchases /subscriptions made directly with the Fund (i.e. not through any distributor/agent).
   d) Transactions through stock exchange.
   e) If the distributor has not "opted in".

5. The statement of account shall reflect the net investment as gross subscription less transaction charge and the number of units allotted against the net investment.
6. As per SEBI circular no. SEBI/ IMD/ CIR No. 4/ 168230/09 dated June 30, 2009, the upfront commission to distributors shall be paid by the investor directly to the distributor by a separate cheque based on the investor's assessment of various factors including service rendered by the distributor.
7. Investors may further note that distributors can opt to receive transaction charges based on 'type of the Product. Accordingly, the transaction charges would be deducted from the subscription amounts, as applicable.

VI. RIGHTS OF UNIT HOLDERS

For details on Rights of Unit holders, please refer to Section IX titled "RIGHT OF UNIT HOLDERS OF THE SCHEME" in the Statement of Additional Information.

VII. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

This section shall contain the details of penalties, pending litigation, and action taken by SEBI and other regulatory and Government Agencies

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Particulars	Penalty
Penalties and action(s) taken against foreign Sponsor(s) during the last three years in the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated.	None
Monetary penalties imposed and/ or action taken against Indian Sponsor(s) during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law including details of settlement, if any, arrived at with the aforesaid authorities during the last three years.	None
Details of violations and enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party.	None
Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party.	None
Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company requiring disclosure here by SEBI or which have been notified by any other regulatory agency.	None

Std Obs 21

Any dispute arising out of this document shall be subject to the exclusive jurisdiction of the Courts in India. Statements in this SID are, except where otherwise stated, based on the law and practice currently in force in India, and are subject to changes therein.

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Trustee's approval: The Trustee has approved the Scheme Information Document through a resolution dated November 28, 2012. Trustee has ensured that" BOI AXA Gold Income Stabiliser Fund" approved by them is a new products offered by BOI AXA Mutual Fund and is not a minor modification of the existing scheme/fund/product.

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Notwithstanding anything contained in this Scheme Information Document, the provisions of the Securities & Exchange Board of India (Mutual Funds), Regulations, 1996 and the guidelines thereunder shall be applicable.

For and on behalf of the Board of Directors of
BOI AXA Investment Managers Private Limited
Investment Manager – BOI AXA Mutual Fund

sd/-
Sandeep Dasgupta
Chief Executive Officer
Date: _______